

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA NO. 422 OF 2023

IN THE MATTER OF:

ABHISHEK SHUKLA

...APPLICANT

VERSUS

STATE OF U.P & OTHERS

...RESPONDENTS

NDOH: 08.02.2024

**INDEX OF DOCUMENTS ON BEHALF OF
RESPONDENT NO.13**

S.NO.	PARTICULARS	PG. NO.
1.	Copy of Lease Deed dated 09.11.2020 executed by the Government of the State of Uttar Pradesh.	1-17
2.	Copy of Environment Clearance issued by SEIAA dated 11.08.2020.	18-23
3.	Copy of permission issued by DGMS dated 11.04.2022.	24-36
4.	Copy of CTO issued by Uttar Pradesh Pollution Control Board dated 16.12.2022.	37-40
5.	Copy of Compliance report filed on	41-90

RESPONDENT NO.13

588

THROUGH



S. C. LADI AND COMPANY

Deeksha L. Kakar and Dhruv Kakar

ADVOCATES

B-6/58, LGF, SAFDARJUNG ENCLAVE

NEW DELHI – 110029.

Ph. 9313119255 | deeksha.kakar@scladi.com

Enrol.No.D/1154/2008

New Delhi

Dated: 06.02.2024



उत्तर प्रदेश UTTAR PRADESH प्रपत्र एम०एम०-6

खनन के लिये नीलाम पट्टे का प्रपत्र (नियम-29) 02AE 959732

यह अनुबन्ध आज दिनांक 09-11-2020 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो उत्तराधिकारी तथा अभिहस्ताकिती भी समझे जायेंगे)

और श्री संग्राम सिंह पुत्र श्री जयवन्त सिंह निवासी ग्राम-पहरा, तहसील व जिला महोबा (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावली के अन्तर्गत, यदि सन्दर्भ में ऐसा ग्राह्य हो, उसके दायार, निष्पादक, प्रशासक तथा प्रतिनिधि भी सम्मिलित समझे जायेंगे)

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-1963 जिसे आगे "उक्त नियमावली" कहा गया है के अनुसार किये गये ई-निविदा सह ई-नीलामी में मात्रा 20,200 घनमीटर (प्रतिवर्ष) उपखनिज इमारती पत्थर खण्डा, गिट्टी, बोल्टर के लिये पट्टेदार द्वारा रु 345.00 प्रति घनमीटर की दर से प्रथम दस वर्ष के प्रतिवर्ष रु 69,69,000.00 (उनहत्तर लाख उनहत्तर हजार रुपये मात्र) देय होगा। राज्य सरकार द्वारा खनन पट्टे के लिये 10 वर्ष के निमित्त एतद्धीन लिखित अनुसूची के भाग-1 में वर्णित भूमि ग्राम-गिरवां के खसरा/गाटा/खण्ड संख्या-1876 (खण्ड सं०-01) रकबा 2.02 हे० के लिये स्वीकार कर लिया गया है और उन्होंने प्रतिभूति स्वरूप राज्य सरकार के पास रु 17,42,250.00 (सतरह लाख बयालिस हजार दो सौ पचास रुपये मात्र) की धनराशि जमा कर दी है।

Sangram Singh

(अबुल नना अन्सारी)
खान परीक्षक

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बाँदा

-2-



(2)

उत्तर प्रदेश UTTAR PRADESH

02AF 959831

यह इस बात का साक्ष्य है कि इस उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन तथा सम्पादन किये जाने वाले, स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है। इमारती पत्थर खण्डा, गिट्टी, बोल्टर जिन्हें आगे अभिदिष्ट अनुसूची में "उक्त खनिज" कहा गया है की समस्त खान, तल्प (Beds), संदर सीम्स (Viens seams) जो अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतन्त्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हो सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतन्त्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 09/11/2020 से दिनांक 08/11/2030 तक 10 वर्ष की आगामी अवधि के लिए पट्टेदार को एतद्वारा दिये गये और पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्ति है।

Sangram Singh

(अबदुल गनी अन्सारी)
खान अधिकारीखान अधिकारी
बाँदा(संतोष बहादुर सिंह)
अपर जिल्लाधिकारी (वि०/रा०)/
प्रभारत अधिकारी (खनिज)
बाँदा

-3-

भारतीय गैर न्यायिक

दस
रुपये

रु. 10



TEN
RUPEES

Rs. 10

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

(3)

02AE 959832

ऊपर अभिदिष्ट अनुसूची

भाग-1

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान—वह समस्त भू-खण्ड जो जनपद—बांदा की तहसील नरैनी में स्थान ग्राम—गिरवां के खसरा संख्या/गाटा/खण्ड संख्या—1876 (खण्ड सं०—01) रकबा 2.02 हे० जो इसके साथ संलग्न नक्शे में चिन्हित है और उसे लाल रंग से रंजित (Colour) किया गया है और जिसकी सीमायें तथा अक्षांश व देशान्तर निम्नलिखित है :-

खसरा/गाटा/खण्ड संख्या— 1876 (खण्ड सं०—01) रकबा 2.02 हे०	उत्तर— स्वीकृत क्षेत्र सीमा बाद गाटा सं०—1876 का शेष भाग दक्षिण— स्वीकृत क्षेत्र सीमा बाद गाटा सं०—1963 व 1964 पूर्व— स्वीकृत क्षेत्र सीमा बाद गाटा सं०—1876 का शेष भाग पश्चिम— स्वीकृत क्षेत्र सीमा बाद खण्ड सं०—02 व गाटा सं०— 1876 का शेष भाग
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बिन्दु	अक्षांश (Latitude)	देशांतर (Longitude)
A	25° 18 33.48" N	80° 23 04.08" E
B	25° 18 31.87" N	80° 23 11.86" E
C	25° 18 29.11" N	80° 23 10.08" E
D	25° 18 28.88" N	80° 23 04.01" E
R.P. कुआं	25° 18 39.65" N	80° 23 00.08" E

और जिसे एतद्वारा "उक्त भूखण्ड" कहा गया है।

-4-

Sangram Singh

(अबुल बक़्क अन्सारी)
खान अधिकारी

खान अधिकारी
बांदा

(संतोष बहादुर सिंह)
अपर अधिकारी (वि०/रा०)
प्रमाण अधिकारी (खनिज)
बांदा



उत्तर प्रदेश UTTAR PRADESH

(4)

भाग-2

02AE 959833

इस पट्टे द्वारा संरक्षित स्वामित्व

1. स्वामित्व की धनराशि : पट्टेदार इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके द्वारा हटाये गये सभी उपखनिज इमारती पत्थर खण्डा, गिट्टी, बोल्टर के सम्बन्ध में उ0प्र0 उपखनिज (परिहार) नियमावली-1963 के नियम-27(3) व 28(2)(तीन) के अनुसार निविदा/नीलामी की धनराशि संशोधित चतुर्थ अनुसूची में दी गयी व्यवस्था के अनुसार स्वामित्व का भुगतान करेगा।

देय धनराशियों के जमा करने की संशोधित चतुर्थ अनुसूची

पट्टा वर्ष	प्रथम किश्त (12 प्रतिशत)/ देयता तिथि	द्वितीय किश्त (08 प्रतिशत)/ देयता तिथि	तृतीय किश्त (08 प्रतिशत)/ देयता तिथि	चतुर्थ किश्त (08 प्रतिशत)/ देयता तिथि	पंचम किश्त (08 प्रतिशत)/ देयता तिथि	छठा किश्त (08 प्रतिशत)/ देयता तिथि
1	2	3	4	5	6	7
प्रथम वर्ष	8,36,280.00 पूर्व में जमा	5,57,520.00 01.12.2020 पूर्व में जमा	5,57,520.00 (जमा 05 प्रतिशत रु० 3,48,450.00, अवशेष 03 प्रतिशत रु० 2,09,070.00) 01.01.2021	5,57,520.00 01.02.2021	5,57,520.00 01.03.2021	5,57,520.00 01.04.2021
द्वितीय वर्ष	8,36,280.00 01.11.2021	5,57,520.00 01.12.2021	5,57,520.00 01.01.2022	5,57,520.00 01.02.2022	5,57,520.00 01.03.2022	5,57,520.00 01.04.2022
तृतीय वर्ष	8,36,280.00 01.11.2022	5,57,520.00 01.12.2022	5,57,520.00 01.01.2023	5,57,520.00 01.02.2023	5,57,520.00 01.03.2023	5,57,520.00 01.04.2023
चतुर्थ वर्ष	8,36,280.00 01.11.2023	5,57,520.00 01.12.2023	5,57,520.00 01.01.2024	5,57,520.00 01.02.2024	5,57,520.00 01.03.2024	5,57,520.00 01.04.2024
पंचम वर्ष	8,36,280.00 01.11.2024	5,57,520.00 01.12.2024	5,57,520.00 01.01.2025	5,57,520.00 01.02.2025	5,57,520.00 01.03.2025	5,57,520.00 01.04.2025

-5-

Sangram Singh

(अक्षय गना अन्सारी)
खान पर्यवेक्षक

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभार अधिकारी (खनिज)
बाँदा

भारतीय गैर न्यायिक

दस
रुपये

₹.10

TEN
RUPEES

Rs.10

INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

(5)

02AF 959834

छठा वर्ष	8,36,280.00 01.11.2025	5,57,520.00 01.12.2025	5,57,520.00 01.01.2026	5,57,520.00 01.02.2026	5,57,520.00 01.03.2026	5,57,520.00 01.04.2026
सत्तम वर्ष	8,36,280.00 01.11.2026	5,57,520.00 01.12.2026	5,57,520.00 01.01.2027	5,57,520.00 01.02.2027	5,57,520.00 01.03.2027	5,57,520.00 01.04.2027
अष्टम वर्ष	8,36,280.00 01.11.2027	5,57,520.00 01.12.2027	5,57,520.00 01.01.2028	5,57,520.00 01.02.2028	5,57,520.00 01.03.2028	5,57,520.00 01.04.2028
नौवा वर्ष	8,36,280.00 01.11.2028	5,57,520.00 01.12.2028	5,57,520.00 01.01.2029	5,57,520.00 01.02.2029	5,57,520.00 01.03.2029	5,57,520.00 01.04.2029
दसवा वर्ष	8,36,280.00 01.11.2029	5,57,520.00 01.12.2029	5,57,520.00 01.01.2030	5,57,520.00 01.02.3030	5,57,520.00 01.03.3030	5,57,520.00 01.04.2030

सत्तम किश्त (08 प्रतिशत)/ देयता तिथि	अष्टम किश्त (08 प्रतिशत)/ देयता तिथि	नौवी किश्त (08 प्रतिशत)/ देयता तिथि	दसवी किश्त (08 प्रतिशत)/ देयता तिथि	ग्यारवी किश्त (08 प्रतिशत)/ देयता तिथि	बारवी किश्त (08 प्रतिशत)/ देयता तिथि	पट्टा वर्ष में कुल देय धनराशि (₹0 में)
8	9	10	11	12	13	14
5,57,520.00 01.05.2021	5,57,520.00 01.06.2021	5,57,520.00 01.07.2021	5,57,520.00 01.08.2021	5,57,520.00 01.09.2021	5,57,520.00 01.10.2021	69,69,000.00
5,57,520.00 01.05.2022	5,57,520.00 01.06.2022	5,57,520.00 01.07.2022	5,57,520.00 01.08.2022	5,57,520.00 01.09.2022	5,57,520.00 01.10.2022	69,69,000.00
5,57,520.00 01.05.2023	5,57,520.00 01.06.2023	5,57,520.00 01.07.2023	5,57,520.00 01.08.2023	5,57,520.00 01.09.2023	5,57,520.00 01.10.2023	69,69,000.00
5,57,520.00 01.05.2024	5,57,520.00 01.06.2024	5,57,520.00 01.07.2024	5,57,520.00 01.08.2024	5,57,520.00 01.09.2024	5,57,520.00 01.10.2024	69,69,000.00
5,57,520.00 01.05.2025	5,57,520.00 01.06.2025	5,57,520.00 01.07.2025	5,57,520.00 01.08.2025	5,57,520.00 01.09.2025	5,57,520.00 01.10.2025	69,69,000.00

Sangram Singh (अबुल मनो अन्सारी)
खान परबख्त

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (जनिज)
बाँदा

भारतीय गैर न्यायिक

दस
रुपये
₹.10



TEN
RUPEES
Rs.10

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

(6)

02AE 959835

5,57,520.00	5,57,520.00	5,57,520.00	5,57,520.00	5,57,520.00	5,57,520.00	69,69,000.00
01.05.2026	01.06.2026	01.07.2026	01.08.2026	01.09.2026	01.10.2026	
5,57,520.00	5,57,520.00	5,57,520.00	5,57,520.00	5,57,520.00	5,57,520.00	69,69,000.00
01.05.2027	01.06.2027	01.07.2027	01.08.2027	01.09.2027	01.10.2027	
5,57,520.00	5,57,520.00	5,57,520.00	5,57,520.00	5,57,520.00	5,57,520.00	69,69,000.00
01.05.2028	01.06.2028	01.07.2028	01.08.2028	01.09.2028	01.10.2028	
5,57,520.00	5,57,520.00	5,57,520.00	5,57,520.00	5,57,520.00	5,57,520.00	69,69,000.00
01.05.2029	01.06.2029	01.07.2029	01.08.2029	01.09.2029	01.10.2029	
5,57,520.00	5,57,520.00	5,57,520.00	5,57,520.00	5,57,520.00	5,57,520.00	69,69,000.00
01.05.2030	01.06.2030	01.07.2030	01.08.2030	01.09.2030	01.10.2030	

2. स्वामित्व कटौती आदि से मुक्त होगा : इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को निर्धारित लेखा शीर्षक "0853, अलौह खनन एवं धातु कर्म उद्योग" पर सरकारी कोषागार जनपद बांदा/ऑनलाईन प्रीपेड भुगतान विभागीय ई-एम0एम0-11 पोर्टल upmines.upsdc.gov.in पर जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।

3. स्वामित्व का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : यदि इस उपस्थापना पत्र (Presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये, तो उसे ऐसे अधिकारी के जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है, जैसे मालगुजारी का बकाया।

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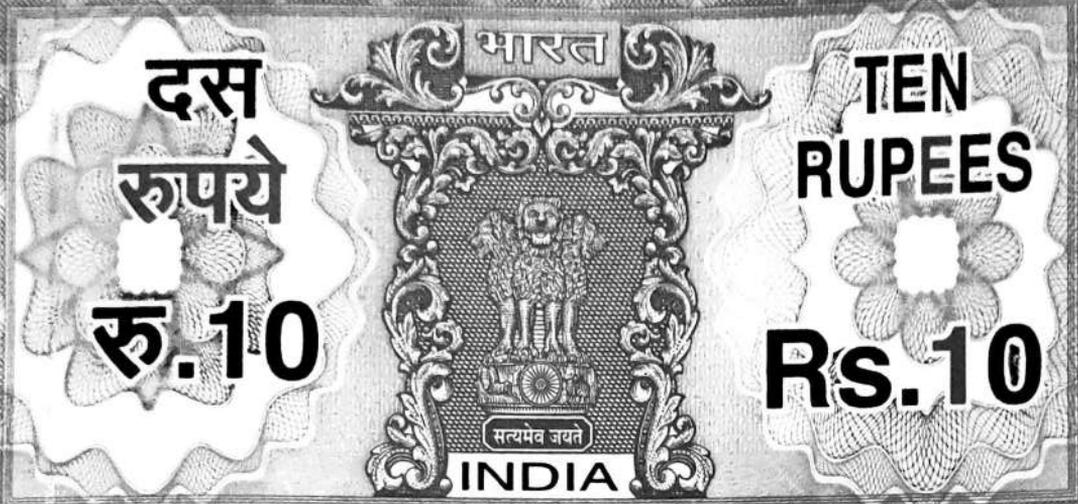
Sanyamsingh

(अब्दुल ननी अन्सारी)
खान परबेखर

खान अधिकारी
बांदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रणारी अधिकारी (खनिज)
बांदा

भारतीय गैर न्यायिक



उत्तर प्रदेश UTTAR PRADESH

(7)

02AE 959836

भाग-3

सामान्य उपबन्ध

1. नियमों, प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली 1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करें तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

2. पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा/हटायेंगे :-

पट्टेदार इस उपस्थापन पत्र (प्रजेन्टेशन) के आधार पर देय स्वामित्वों का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जबतक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी मशीन, संयंत्र, भवन संरचनायें और अन्य निर्माण कार्य, और अस्थायी आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उसपर पट्टेदार द्वारा रखे गये हों।

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(अबुल कली अन्सारी)
खान परबेहाक

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बाँदा

Sanyam Singh



(8)

उत्तर प्रदेश UTTAR PRADESH

3. पट्टे की समाप्ति के पश्चात तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती : यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात तीन कलेण्डर मास के अन्त में उक्त भूमि में या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य, और अस्थायी आवास-स्थान या अन्य सम्पत्ति रहे तो उनके संबंध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाये जाए तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रतिकर का भुगतान किए बिना या उसके संबंध में पट्टेदार/पट्टेदारों को कोई हिसाब दिए बिना, उसकी बिक्री या निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।

4. नोटिस :- इस उपस्थापन पत्र द्वारा पट्टेदार को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिए नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे उपाहुत (challenged) किया जायेगा।

Sangram Singh

(अब्दुल गनी अन्सारी)
खान परिवारिक

खान अधिकारी
बाँदा

(संतोष चन्दर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
पमारी अधिकारी (अनिज)
बाँदा

-9-

भारतीय गैर न्यायिक

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उत्तर प्रदेश UTTAR PRADESH

(9)

02AE 959838

यह कि राज्य सरकार ने शासनादेश सं०-3236/86-2017-57(सा०)/2017 दिनांक 12.12.2017 सहपठित शासनादेश सं०-2169/86-2019-57/2017 टी०सी०-1 दिनांक 09.10.2019 एवं शासनादेश सं०-1735/86-2020-57(सा०)/2017 दिनांक 25.09.2020 के द्वारा प्रदेश में स्वस्थाने चट्टान किस्म (In-Situ-Rocks) किस्म के इमारती पत्थर यथा खण्डा गिट्टी, बोल्टर, पटिया, लाल मोरम आदि के खनन क्षेत्रों को ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से न्यूनतम 10 वर्ष अधिकतम 20 वर्ष की अवधि के लिये इस शर्त के अधीन स्वीकृत करने के निर्देश दिये है कि स्वस्थाने चट्टान किस्म के पत्थर के खनिजों पर प्रथम 10 वर्षों के लिये संदेय धनराशि बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर जो भी अधिक हो के आधार पर होगी तथा प्रत्येक 10 वर्ष पर संदेय धनराशि में 25 प्रतिशत की वृद्धि की रायेगी किन्तु अनुवर्ती वर्षों में संदेय धनराशि नियमावली में विनिर्दिष्ट रायल्टी दर से कम नहीं होगी तथा वार्षिक आकलित मात्रा पर प्रति घन मीटर की बोली प्राप्त कर नियम-27(3) के प्राविधानों के अन्तर्गत संशोधित चतुर्थ अनुसूची के अनुसार निर्धारित मासिक किश्त भुगतान विभागीय ई०एम०एम०-11 पोर्टल upmines.upsdc.gov.in पर करने के निर्देशों के अधीन स्वीकृत करने के निर्देश है।

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(अब्दुल मन्नी अन्सारी)
सहायक सचिव

खान अधिकारी
बाँदा

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(संतोष बलराम सिंह)
अपर जिलाधिकारी (वि०/सा०)/
प्रमारी अधिकारी (खनिज)
बाँदा

Sareyamsingh



उत्तर प्रदेश UTTAR PRADESH

(10)

02AE 959839

अतिरिक्त शर्तें

1. पट्टा विलेख के निष्पादन के उपरान्त खनन संक्रियायें तीन माह के अन्दर प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति के कुशल कारीगर की भांति करेगा।
2. पट्टेदार नियमावली-1963, नियम-35 के अनुसार पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमाचिन्ह को और खम्भे को परिनिर्मित करेगा और सदैव अनुरक्षित करेगा और अच्छी स्थिति में रखेगा तथा वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टेदार उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खननपट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये प्रपत्र ई0-एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टेदार उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा। यदि पट्टाधारक नियम-35 के उपबन्धों का उल्लंघन करता है तो प्रत्येक चूक के लिये प्रतिदिन रु0 25,000.00 की दर से शास्ति उदगृहित की जायेगी और ऐसी उदगृहित शास्ति को जमा करने पर चूक की दशा में उक्त धनराशि की कटौती खनन पट्टा के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से की जायेगी।

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(Handwritten signature)

(अब्दुल गना अन्सारी)
खान परीक्षक

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिल्लाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बाँदा



(11)

उत्तर प्रदेश UTTAR PRADESH

3. पट्टेदार/प्रतिनिधि प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित दो प्रतियों में जारी करेगा तथा तिथि सहित हस्ताक्षर करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-1963 के नियम-59 के अन्तर्गत शास्ति का भागीदार होगा।
4. 2.00 हे0 से अधिक क्षेत्रफल के पट्टाधारक को, पट्टा विलेख निष्पादित किये जाने से 02 वर्ष के भीतर स्टोन क्रेशर स्थापित करना अनिवार्य होगा।
5. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
6. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
7. पट्टाधारक को पट्टा समाप्ति के उपरान्त पर्यावरणीय स्वीकृति राज्य सरकार व अनुवर्ती प्रस्तावक के पक्ष में अन्तरित किये जाने में कोई आपत्ति नहीं होगी।
8. पट्टेदार नियमावली-1963, नियम-34 के अधीन उपबन्धित उपबन्धों के अनुसार जारी अनुमोदित खनन योजना और पर्यावरण अनापत्ति प्रमाण-पत्र में उल्लिखित निबन्धन एवं शर्तों का उल्लंघन करते हुये पाये जाने पर वह प्रत्येक चूक के प्रति अवसर के अनुसार रू0 50,000.00 की दर से ऐसी शास्ति के लिये दायी होगा।
9. खनन/परिवहन में जनधन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
10. पट्टेदार द्वारा मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।

Sangram Singh

(अब्दुल गनी अन्सारी)
खान पर्यवेक्षक

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी (खनिज)
बाँदा

-12-



उत्तर प्रदेश UTTAR PRADESH

(12)

11. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदार की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टेदार द्वारा किया जायेगा।
12. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टेदार को मान्य होगा।
13. पट्टेदार द्वारा राज्य अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी0सी0एस0, जिला खनिज फाउण्डेशन (डी0एम0एफ0) नियमानुसार जमा किया जायेगा।
14. पट्टेदार को खनन क्षेत्र में पहुंच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेवार होगा।
15. पट्टेदार को उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 यथा संशोधित एवं सुसंगत शासनादेशों एवं माननीय न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।
16. पट्टेदार स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा।
17. पट्टेदार नियमावली 1963 के नियम-73 के प्रावधानों के अन्तर्गत पूर्ववर्ती त्रैमास के संबंध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम0एम0-12 में जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर रू0 2000.00 की शास्ति का भागी होगा तथा पट्टेदार की ऐसी चूक, खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।

02AF 959841

Sangram Singh (अब्दुल मना अन्सारी)
खान परीक्षक

खान अधिकारी
बाँदा।

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी (खनिज)
बाँदा

भारतीय गैर न्यायिक

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INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

(13)

18. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टेदार तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (उ०प्र०) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
19. पट्टेदार को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरांत क्षेत्र का समतलीकरण कर वहाँ वृक्षारोपण करना होगा तथा उसकी सूचना खनिज कार्यालय में देना होगा।
20. खनन पट्टा स्वीकृति के पश्चात भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली-1963 के नियम-60 के अधीन युक्ति-युक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
21. पट्टेदार द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के व्यय पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अभिलेख जिला क्वैरी कार्यालय, बाँदा में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय के लिए राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।
22. खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति के बिना वन मार्ग से नहीं किया जायेगा।
23. स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 1963 के नियम-60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।

02AF 959842

-14-

Sangram Singh (अटुल मनी अन्सारी)
जन्य परियेक्षक

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी (खनिज)
बाँदा



उत्तर प्रदेश UTTAR PRADESH (14)

24. नियमवावली-1963 के नियम-44 में उपबन्धित की गयी किसी शर्त का भंग करने पर पचास हजार रुपये की शास्ति/उद्ग्रहण के लिये दायी होगा। शास्ति की उक्त धनराशि जमा करने में विफल होने पर सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती कर ली जायेगी।
25. स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र(यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये जाने पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।
26. पर्यावरण स्वच्छता प्रमाण-पत्र में उल्लिखित शर्तों तथा उ0प्र0 उपखनिज (परिहार) नियमवावली, 1963 के नियम-34(4) के अनुसार निदेशालय द्वारा अनुमोदित खनन योजना में उल्लिखित शर्तों का पालन पट्टेदार को किया जाना आवश्यक होगा।
27. पट्टाधारक विहित लोडिंग सन्नियमों की पुष्टि करने विफल हो जाने पर ऐसे प्रत्येक चूक की दशा में रूपया पच्चीस हजार रुपये की शास्ति अधिरोपित की जायेगी। शास्ति की उक्त धनराशि जमा करने में विफल होने पर सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती कर ली जायेगी।

(अब्दुल मनौ अन्सारी)
खान पर्यवेक्षक

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बाँदा

-15-

Sangram Singh

भारतीय गैर न्यायिक

दस
रुपये

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RUPEES

Rs.10

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

(16)

02AE 959845

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

1. सुभाष सिंह, खान अधिकारी
2. अब्दुल गनी अन्सारी, खान पर्यटक
3. सन्तोष देवी, खानिज 30

की उपस्थिति में जिलाधिकारी, बाँदा द्वारा हस्ताक्षरित:-

1. श्री देवी सिंह 80 ला. अमीरुद्दीन सिंह
के लगान कुत्री, बाँदा

2. Sagar Singh s/o Shri Jaiwant Singh
s/o Pehar, Kabrai, Dist. Mahoba (U.P.)
की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित :-


जिलाधिकारी,
बाँदा।


अब्दुल गनी अन्सारी ;
खान पर्यटक


खान अधिकारी
बाँदा।

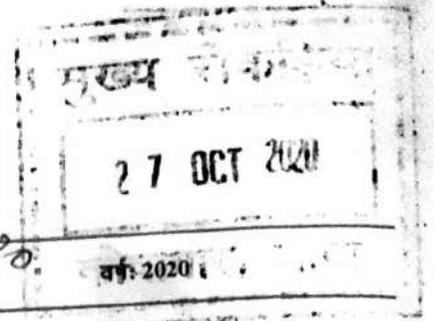

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०),
प्रभारी अधिकारी (खनिज)
बाँदा

Sangram Singh

पट्टाधारक
का हस्ताक्षर

आवेदन सं०: 202000874003881

5767 जमरा माप की कीमत 102 विक्रमहामिर्षि विनेष
 24-11-2020
 बही सं०: 1 5752 रजिस्ट्रेशन सं०: 3672



प्रतिफल- 69690000 स्टाम्प शुल्क- 1593960 बाजारी मूल्य - 0 पंजीकरण शुल्क - 696900 प्रतिलिपिकरण शुल्क - 100 योग : 697000
 310 नं० 30/2014

श्री संग्राम सिंह,
 पुत्र श्री जसवन्त सिंह
 व्यवसाय : व्यापार

निवासी: नि पहरा तह व जि महोबा Sangram Singh



ने यह लेखपत्र इस कार्यालय में दिनांक 15/12/2020 एवं 01:27:56 PM बजे
 निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

MS
 श्रीमती माला सिंह
 उप निबंधक : नरैनी
 बांदा
 15/12/2020

निबंधक लिपिक



Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Sangram Singh,
S/o Shri Jaiwant Singh,
R/o Village- Pahara, Tehsil- Mahoba,
District- Mahoba, U.P.

Ref. No. 239/Parya/SEIAA/5518-4782/2019

Date: // August, 2020

Sub: Environmental Clearance for Proposed Granite (khanda, Gitti & Boulder) Mine at Gata no.-1876, Khand No.-01, Village-Girwan, Tehsil-Naraini, District-Banda, U.P. (Lease area-2.02 ha.).

Dear Sir,

Please refer to your application/letter dated 26-04-2019, 28-05-2019, 14-02-2020, 08-06-2020, 19-06-2020, addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 26-06-2020 and SEIAA meeting 14/07/2020.

A presentation was made by the project proponent along with their consultant M/s PARAMARSH (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Granite (khanda, Gitti & Boulder) Mine at Gata no.-1876, Khand No.-01, Village-Girwan, Tehsil-Naraini, District-Banda, U.P. (Lease area-2.02 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 197/Parya/SEAC/4782/2019, dated: 31st July, 2019.
3. The public hearing was organized on 20/11/2019 and final EIA report submitted on 14/02/2020.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/34979/2019										
2. File No .allotted by SEIAA,UP	4782										
3. Name of Proponent	Shri Sangram Singh S/o Shri Jaiwant Singh										
4. Full correspondence address of proponent and mobile no.	R/o- Vill- Pahara, Tehsil- Mahoba, District- Mahoba, U.P.										
5. Name of Project	Granite (Khanda, Gitti & Boulder) Mining Project										
6. Project location (Plot/ Khasra /Gata No.)	Gata No.- 1876 Khand No.- 01										
7. Name of Village	Girwan										
8. Tehsil	Naraini										
9. District	Banda										
10. Name of Minor Mineral	Granite (Khanda, Gitti & Boulder)										
11. Sanctioned Lease Area (in Ha.)	2.02 ha.										
12. Mineable Area (in Ha.)	2.02 ha.										
13. Zero level mRL	Not Applicable										
14. Max. & Min mrl within lease area	162.0 mRL- 138.0 mRL										
15. Pillar Coordinates (Verified by DMO)	25° 18' 28.85"N to 25° 18' 32.55"N 80° 23' 03.47"E to 80° 23' 12.41"E										
16. Total Geological Reserves	17,91,072 m ³										
17. Total Mineable Reserves	7,06,009 m ³										
18. Total Proposed Production (in five year)	1,01,000 m ³										
19. Proposd Production for 5 years	<table border="1"> <thead> <tr> <th>Year</th> <th>Production</th> </tr> </thead> <tbody> <tr> <td>1st</td> <td>20,200 m³</td> </tr> <tr> <td>2nd</td> <td>20,200 m³</td> </tr> <tr> <td>3rd</td> <td>20,200 m³</td> </tr> <tr> <td>4th</td> <td>20,200 m³</td> </tr> </tbody> </table>	Year	Production	1 st	20,200 m ³	2 nd	20,200 m ³	3 rd	20,200 m ³	4 th	20,200 m ³
Year	Production										
1 st	20,200 m ³										
2 nd	20,200 m ³										
3 rd	20,200 m ³										
4 th	20,200 m ³										



	5 th	20,200 m ³
	Total	1,01,000 m ³
20. Sanctioned Period of Mine lease	10 Years	
21. Production of mine/day	67.33 m ³	
22. Method of Mining	Opencast Semi-Mechanized	
23. No. of working days	300 days	
24. Working hours/day	8 Hours/Day	
25. No. Of workers	33	
26. No. Of vehicle movement /day	6	
27. Type of Land	Govt. land Non- Agricultural	
28. Ultimate Depth of Mining	12 Meter	
29. Nearest metalled road from site	0.6 km	
30. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	0.33
	Suppression of dust	3.60
	Plantation	0.95
	Others(if any)	-----
	Total	4.89
31. Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development)., Lucknow, U.P. QCI/NABET/EIA/1821/RA0120 Validity- May 01, 2021	
32. Any litigation pending against the project or land in any court	No	
33. Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Banda vide Letter No. 4321/Khanij-30, Banda, Dated 02 nd April, 2019	
34. Details of Lease Area in approved DSR	Page No.- 29, S.No.- 6	
35. Proposed CER cost	1.30 Lakh	
36. Proposed EMP cost	12.24 Lakh	
37. Length and breadth of Haul Road.	Length- 0.6 Km, Width- more than 5.0 m	
38. No. of Trees to be Planted	240	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 26-06-2020 on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 14-07-2020 has decided to grant the Environmental Clearance to the title project for collection of 20,200 m³/year is proposed lease area 2.02 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.



7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Gol, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.



7. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
8. The Environmental clearance will be co-terminus with the mining lease period.
9. Explosive cannot be stored on the site.
10. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
11. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
12. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
13. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
14. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
15. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow every year.
16. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoE&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
17. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
18. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
19. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
20. Rain water harvesting shall be undertaken to recharge the ground water source.
21. Status of implementation shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
22. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
23. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
24. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
27. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
28. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water,



29. solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
30. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
31. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
32. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
33. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
34. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
35. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board on six monthly basis.
36. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
37. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
38. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
39. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
40. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
41. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
42. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
43. Project Proponent shall explore the possibility of using solar energy where ever possible.
44. Commitment towards CER has to be followed strictly.
45. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
46. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.
47. The blasting will be done only after getting the permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership of land use of the proposed site, this clearance shall automatically deem to be cancelled.



The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5518-4782/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Banda, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

4/19/22, 8:11 PM

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 <p>सत्यमेव जयते</p>	<p>भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment खान सुरक्षा महानिदेशालय Directorate-General of Mines Safety</p>	
<p>कार्यालय पता: S-2/639—36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश – 221002</p>		<p>Varanasi, Date: 19/04/2022</p>
<p>NO: 303005 NZ Varanasi Region Perm 2022 236538</p>		

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री संग्राम सिंह, पुत्र श्री जयवन्त सिंह

मालिक-गिरवां ग्रेनाइट खदान

(गाटा सं० 1876 (खण्ड सं०-01, रकबा-2.02 हे०),

निवासी: ग्राम-पहरा, तहसील व जिला-महोबा (उत्तर प्रदेश)।

श्रम पहचान सं०/LIN: 2202250163

विषय: Permission under Reg.106(2)(b) of the Metalliferous Mines Regulations, 1961, for deployment of Heavy Earth Moving Machineries (HEMM) without deep hole drilling & blasting at Girwan Granite Mine (Gata No. 1876, Khand No.-01, Area- 2.02 Hect.) belonging to Shri Sangram Singh.

महोदय,

Please refer to your online application ID: 236538 dated 13/01/2022 on the above subject, enclosing therewith Surface Plan No. FMEC/SDMC/88-2021, dated 17/10/2021 and Director of Geology & Mining, Govt. of UP's letter No 2903/MP/16 dated 28/03/2019 approving Mining Plan under UP Minor Minerals (Development) Rules 1963.

The matter has been considered in light of information furnished by you in your application and accompanying plans. By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961, and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of Mines Act, 1952, I hereby permit you for deployment of Heavy Earth Moving Machineries (HEMM) without deep hole drilling & blasting at Girwan Granite Mine (Gata No. 1876, Khand No.-01, Area- 2.02 Hect.) belonging to Shri Sangram Singh by deployment of Heavy Earth Moving Machineries (HEMM) in the area bounded and marked by points A, B, C, D & A, as shown on the

4/19/22, 8:11 PM

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enclosed Surface Plan No. FMEC/SDMC/88-2021, dated 17/10/2021, subject to the following conditions strictly being complied with:

1.0 GENERAL

1.1 Except where otherwise provided for in this relaxation/permission, all relevant provisions of the Metalliferous Mines Regulations, 1961, relating to opencast workings, explosives & shot firing and use of machinery shall be strictly complied with.

1.2 No deep hole drilling and blasting shall be conducted in the mine without obtaining separate permission for the purpose under Reg.106(2)(b) of the Metalliferous Mines Regulations, 1961.

1.3 No blasting shall be conducted in the mine within the danger zone of 300 m from any permanent building or structure not belonging to the owner without obtaining permission under Reg.164 (1A)(c)& (1B)(a) of the Metalliferous Mines Regulations, 1961, except with the aggregate maximum charge in all the holes fired at one time not exceeding two kilograms or with the maximum charge of two kilograms in each hole if the blasting is done with delay detonators or other means and there is delay of at least half a second between the successive shots fired. Provided that if the shortest distance from the place of firing to any part of such structures is less than 100 m, irrespective of the amount of the charge, no blasting shall be done except with a permission obtained from this Directorate for the purpose.

1.4 No ANFO explosive shall be used without obtaining permission for preparation of ANFO explosive from the licensing authority under the Indian Explosive Act and prior permission from this directorate under Regulation 155(1) and 162 (5) of the Metalliferous Mines Regulations, 1961 in the mine.

1.5 No blasting in the mine shall be carried out within 300m of public roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the siad road during blasting and till the time all clear after blasting is obtained.

1.6 Blasting shall be conducted only after ensuring that persons including blaster within 500 m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers and structures belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone or removed to proper blasting shelter.

1.7 The owner shall indemnify occupants/owners of the houses/ dwellings/ buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.8 Standard operating procedures for loading, transportation, breaking of stone boulders, drilling & blasting using excavators, tippers, Rock Breakers and drilling machines shall be framed by manager and same shall be implemented in the mine.

1.9 No work shall be carried out in the mine beyond daylight hours.

1.10 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing into the mine.

1.11 No working shall be made in any spot lying within horizontal distance of 15 m from either bank of the Canal or any stream, Nallah, etc. without obtaining permission in writing from this Directorate under Regulation 127 of the Metalliferous Mines Regulations, 1961. Adequate protection against inrush of Nallah water in the mine shall be provided and maintained.

4/19/22, 8:11 PM

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1.12 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable points and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

1.13 Travelling roads for manual work persons and light motor vehicle road separate from the haul roads shall be provided in the mine.

1.14 This Directorate shall be informed as soon as the mining operations are commenced in accordance this condition governing and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof.

2.0 OPENCAST WORKINGS:

2.1 Height and Width of Benches

2.1.1 The height of benches in Alluvium shall not be more than 3.0m and that in overburden, ore body or other rock formation shall not be more than the digging height of the machine used for digging, excavation or removal or 6.0 m whichever is less.

2.1.2 Width of any bench shall not be less than (i) *the width of the widest machine plying on the bench plus 2.0 metres*, or (ii) *three times the width of the largest truck/tipper plus 5.0 metres if trucks/tippers ply on the bench*, or (iii) *the height of the bench*, whichever is more.

2.1.3 The slope of the benches formed to work the mine shall not exceed 60° from horizontal.

2.1.4 When persons are employed within 10 m of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.1.5 Plying of HEMM or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

2.2 ROADS FOR TRUCKS AND DUMPERS AND FOR OTHER VEHICLES

2.2.1 All haul roads for trucks/dumpers/mobile machinery shall be maintained in good condition.

2.2.2 Wherever practicable, all haul roads for trucks/dumpers/tippers shall be arranged to provide one-way traffic.

2.2.3 No road shall be of a width less than *"three times the width of the largest vehicle plus 5.0m"* plying on that road.

2.2.4 Definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of drivers.

2.2.5 All corners and bends in haul roads for HEMM/trucks/tippers shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the road have clear view along the road, for a distance of not less than three times the braking distance of largest HEMM when plying at the rated speed, as fixed by the manager.

2.2.6 Where visibility for a distance as above cannot be ensured, separate lanes shall be provided at all corners and bends in haul roads of widths not less than *"2 times the width of the largest vehicle plus 3.0m"* plying on that road. The lanes shall be *separated by a strong divider* for up and down traffic.

4/19/22, 8:11 PM

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2.2.7 No haul road for HEMM/dumpers/trucks/ tippers shall have a gradient steeper than 1 in 16 at any place and gradient of ramps over a distance of 10m shall not be steeper than 1 in 10.

2.2.8 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or embankment, *not less than 1.0m wide at the top with sides sloping on either side, and of height not less than the diameter of the tyre of the largest truck/tipper plying on it*, shall be provided and kept maintained to prevent any out of control vehicle getting off the road and rolling down.

2.2.9 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of trucks/tippers. At every curve, a parapet wall or vertical posts shall be provided to help the drivers to keep the trucks/tippers on the track.

2.3 **SPOIL BANKS/ OVERBURDEN DUMPS & FENCING AROUND OC WORKINGS**

2.3.1(a) Spoils, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

(b) Spoils, overburden shall not be deposited, beneath transmission, telephone or power lines or within 45m of any other public structure like roads, railways, etc.

(c) The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

2.3.2(a) The spoil, overburden or debris shall not be deposited within 45m of railway line, public road, other public works or other structures of permanent nature, not belonging to management.

(b) A suitable fence shall be erected between any railway line/road/buildings/structures not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorized persons from approaching the spoil bank.

2.3.3 No persons shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

2.3.4 The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11 of 1959.

3.0 **SUPERVISION**

3.1(a) **A person, possessing at least a Second Class Mine Manager's Certificate of competency and duly authorised under Regulation 34(6) of the Metalliferous Mines Regulations 1961, shall be appointed as the manager of the mine to look after HEMM operation.**

(b) **This permission shall stand revoked as soon as the qualified manager ceases to work in the mine. Deployment of Heavy Earth Moving Machineries (HEMM) shall be suspended in absence of the manager with aforesaid qualification.**

(c) The manager shall not be appointed in any other mine in any capacity whatsoever.

3.2 Adequate number of supervisors including duly qualified mine foremen and mining mates shall be appointed to assist the manager **and during maintenance shift the working shall be placed under the charge of an Engineer.** The Manager, engineer, mine foremen, and mining mate(s) shall be responsible to see that all work in the mine is carried on in strict compliance of the Mines Act, rules, regulations and the orders made there-under. They shall also supervise transport and loading operations being done by the contractor(s), if any.

4/19/22, 8:11 PM

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3.3 The aggregate horse power of the machinery used in such opencast workings of the mine shall not exceed 500, including not more than **two excavators** with total horse power not exceeding 200 and equipment attached thereto.

3.4 The Manager and the Mine Foremen appointed if any shall in particular –

- (a) make frequent inspections of the areas placed under his charge, check any unsafe conditions/ practices in operations being conducted, and shall ensure that all operations are conducted in a safe and efficient manner,
- (b) not allow any person to work or allow any HEMM to be deployed above or under any overhanging edges or places where there is indication of impending slide, until such danger has been removed,
- (c) ensure that every person engaged in dressing operations on benches or required to work at height is provided with, and he uses safety belt of a type approved by the Chief Inspector of Mines,
- (d) ensure that all loose material is removed from high wall(s) before drillers are engaged on the lower bench,
- (e) ensure that parapet walls/berms/embankments along the haul roads and dump/stock-pile edges are properly maintained,
- (f) frame a *“Code of Traffic Rules & Procedures”* for movement of HEMM, and of *“Code of Practice”* for prevention of injuries to persons engaged at loading and unloading points, in tipping operations on stock piles, dumping of overburden in dump yards, etc., and ensure strict compliance and adherence of the same by all.
- (g) ensure compliance of stipulations of conditions governing grant of this permission and other provisions of the Regulations, Rules, bye-laws, orders, and circulars issued from time to time, as may be applicable.

3.5 HEMM/equipments deployed in the mine, including ones deployed through contractual agencies, if any, shall be placed under the charge of an engineer to ensure their adequate inspection, examination, and maintenance in a safe working order.

3.6 The engineer/competent person(s) appointed shall –

- (a) inspect & examine all machines and equipments and satisfy himself that they are in sound and safe working order.
- (b) not allow any machine, equipment to be used, if it is found defective.
- (c) ensure that every machine/equipment is used in a safe and efficient manner
- (d) ensure that each operation/activity concerning repair, maintenance and operation of machinery/equipment is carried on in a safe and efficient manner.

3.7 The manager shall issue a copy of regulations, rules, bye-laws and orders made there-under and a code specifying duties and responsibilities to all mine-officials, i.e., to Foremen, Mining Mates, Engineer(s), Supervisors, Technicians, Fitters, Mechanics, Machine Operators, helpers, loading supervisors etc., which affect him, in a language understood by them.

3.8 It shall be the responsibility of the Manager, Foremen, Mining Mates, Engineer(s), and Supervisors to ensure that all persons working in the mine, and those working on machines/ equipments etc. work as per the code and all machines and equipments etc. are installed, operated and maintained in safe working condition.

4.0. EXAMINATION, REPAIR & MAINTENANCE OF MACHINES

4/19/22, 8:11 PM

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4.1(a) A code of practice for inspection, examination and repair of all machines and equipment shall be drawn up by the Engineer in consultation with the Manager and implemented. The code of instructions furnished by the manufacturers in the matter of maintenance of various machinery and preventive maintenance schedules for each type of machinery and vehicle shall be strictly followed.

(b) ***Every HEMM and drill shall be thoroughly examined by an engineer or a competent person at the commencement of every shift and shall be maintained in good and safe working condition.*** The engineer or mechanic or foreman or other authorized competent persons shall personally inspect and test every machine & vehicle paying special attention to the following details -

i. that the brakes and horn or other warning devices are in working order,

ii. that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

iii. In case of trucks/tippers, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, rear view mirrors, head & tail lights, side indicator lamps, hazard lights, and other safety devices prescribed by the manufacturer and circulars issued by DGMS.

iv. He shall not permit the vehicle or machine to be taken out for work nor shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

(c) A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register, which shall be signed by the competent person or engineer.

4.2(a) ***Every machine shall be allocated at least one day in every week for its maintenance, when it shall be thoroughly examined & inspected by a competent person or an engineer, who shall satisfy himself that it is mechanically sound and is in safe and efficient working order, before it is allowed to be re-deployed.***

(b) A report of every maintenance made under clause (a) shall be recorded in a bound paged book kept for the purpose, and shall be signed and dated by competent person making the inspection and countersigned by the Engineer.

4.3(a) If the engineer or competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

(b) Any defect in any machinery, reported by its operator, shall be promptly attended to.

4.4 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; ***"Out of Service, Do not Use"*** and its use shall be prohibited until the unsafe condition has been corrected.

4.5 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

4.6(a) Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

(b) Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

5.0 DRILLING OF HOLES FOR BLASTING

5.1 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during

4/19/22, 8:11 PM

Email

drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

5.2 All moving parts of the drill shall be adequately guarded and it shall be ensured that such guards remain in place before the machine is put in operation.

5.3 Every drill shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.

5.4 At the beginning of his shift, the drill operator shall examine the drilling equipment and satisfy himself that-

- (a) all hose connections are in order; and,
- (b) the drill is in safe working condition and all safety devices are in place and functional
- (c) persons keep clear of the drill and drill stem while the drill is in motion;
- (d) persons do not work under suspended tools when tools are removed from the holes
- (e) all finished drill holes are properly plugged so as avoid possible injury to any one accidentally stepping onto the hole.

5.5 The area where drilling is to be done shall be thoroughly cleaned of loose rocks and debris and position of every hole to be drilled shall be distinctly marked by the shot-firer/blasting officer, so as to be readily seen by the drillers.

5.6 No drilling shall be commenced in an area where blast-holes have been fired, until the blaster has made a thorough examination of all places, including remaining butts of old deep holes, for unexploded charges that the drill rod may strike.

5.7 No drill rod or pick shall be inserted in butts of old holes even if an examination under clause 5.6 has failed to reveal presence of explosives.

5.8 Drilling and charging of holes shall not be carried out in the same area at the same time.

5.9 Drilling operations shall not be carried on simultaneously on two benches, at places directly one above the other.

6.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS/ PAYLOADERS/ DOZERS

6.1 Every shovel/pay-loader/dozer shall be provided with all function cut-off switch, efficient warning devices, provisions for limiting hydraulic cylinders, front and rear lights, effective brakes, and seat belt of a type prescribed by the manufacturer at operator's seat.

6.2 To minimize fire hazard, every shovel/pay-loader/dozer shall be equipped with fire resistant hydraulic hoses and fire-resistant sleeves/conduits housing cables/wires, turbo-charger guard, vent valve on top of hydraulic tanks, and a baffle plate between hot zone and cold zone.

6.3 Every shovel/pay-loader/dozer shall be so designed as to afford the operator clear and uninterrupted vision all around and shall be provided with retracting ladder, and suitable portable fire extinguishers.

6.4 The operator's cabin of the HEMM shall be well designed and substantially built so as to ensure adequate protection to the operator against heat, dust, noise etc. and at the same time provided adequate safety to the operator in the event of roll-over or overturning of HEMM.

4/19/22, 8:11 PM

Email

6.5 Every shovel, pay-loader, and dozer shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.

6.6(a) The Operator shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

(b) The operator shall keep the cab window clean so as to ensure clear vision at all times.

(c) The operator shall not operate the machine when persons in proximity may be endangered.

(d) The operator shall not swing the bucket over-passing the trucks/tippers when they are being loaded. He shall swing the bucket over the body of the truck/tippers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

6.7 The walkways in or about the cab of any shovel, excavator, and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

6.8 Before leaving the machine, the operator shall lower the bucket to the ground.

6.9 No person other than the operator or his helper so authorised in writing by the manager, shall ride on a shovel, pay-loader, or dozer during its normal operation. The operator shall not allow any unauthorised person to ride on the machine.

6.10 No person shall be permitted to ride in the bucket of a shovel or a pay-loader.

6.11 When not in use, the shovel, pay-loader, dozer shall be moved to and stood on stable ground.

6.12 When being operated in soft or unstable ground, every shovel shall be supported on mats, heavy planks or poles as to distribute the load of the machine over larger area and prevent its toppling.

6.13 If more than one excavator/shovel/ pay-loader is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is not less than 30m distance from the swing range of the boom of other excavator/shovel/pay-loader, there is adequate space for safe operation of each of the equipment, and there is no danger from flying or falling pieces of stones from one machine to the other.

7.0 DESIGN, OPERATION & MAINTENANCE OF TRUCKS & TIPPERS

7.1 Every truck/tipper shall be provided with following safety features:

(a) efficient fail-safe service brake, and a parking brake,

(b) efficient secondary brake so that the truck/tipper can be stopped in an emergency, or in the event of failure of service brake,

(c) an efficient speed retarder or an exhaust brake to keep in check the speed of the vehicle during its down-gradient travel,

(d) proper seat equipped with seat belts of a type prescribed by the manufacturer for driver, and separate seat(s), also duly equipped with seat belts, for person(s) other than operator/driver, if such person(s) authorised to ride in the truck/tipper,

(e) a substantially strong cabin guard extension over the driver's/operator's cabin,

(f) alarm or an indicator to warn the operator that the truck/tipper/dumper body is still in lifted position

(g) rear view mirrors of adequate size on either side of the vehicle,

4/19/22, 8:11 PM

Email

- (h) blind-spot mirrors to enable the operator to have clear visibility of blind area in and around the truck/tipper,
 - (i) automatically operated audio-visual alarm of an approved type which gets switched on no sooner the gear lever is shifted in "reverse" position;
 - (j) efficient horn & side indicator lights;
 - (k) efficient head-lights & tail lights, if the truck/tipper/dumper/equipment is required to work beyond day-light hours,
 - (l) blinking type of hazard warning lights on all sides of the truck/tipper which, irrespective of engine's running can be switched on in case the truck/tipper down or is stopped/stationed/ parked on haul road or in operational area of other trucks/tippers,
 - (m) retro reflective reflectors on all sides,
 - (n) speed limiting device to restrict the speed of the tipper/truck to maximum as fixed by the manager,
 - (o) propeller shaft guard,
 - (p) fire resistant hydraulic hoses in hot zones and fire-resistant sleeves/conduits housing electrical cables/wires,
 - (q) mechanical steering locking to prevent untoward movement of steering wheel and tyre for safety of persons attending the dumper/tipper/truck whilst its engine is running,
 - (r) mechanical type anti-collision device, such as tail-gate protection, bumper extension, etc., to protect operator from head on and head to tail collision,
- 7.2 The audio-visual alarm provided on trucks/tippers shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.
- 7.3 Every truck/tipper shall be operated by a competent person authorized in writing by the manager herein called the 'operator/driver'.
- 7.4 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck/tipper.
- 7.5(a) Before commencing work, the driver shall personally check the truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details :
- (i) that all brakes, speed retarder, and steering system are in proper working order;
 - (ii) that proper seat and seat belt is provided on driver's/operator's seat
 - (iii) that all safety features and warning devices are in working order;
 - (iv) that rear view mirrors are provided;
 - (v) that all lights are in working order, if the vehicle is required to work after day-light hours.
- (b) The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.
- (c) He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride the vehicle, are properly seated and also wear safety belts.

4/19/22, 8:11 PM

Email

- (d) The driver shall keep the cab window clean so as to ensure clear vision at all times.
- (e) The driver shall ensure that parking brake is on, before stopping the engine.
- (f) The driver shall handle the truck/tipper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear and apply retard brakes so that minimum of braking is required.
- (g) He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.
- (h) When approaching an excavator, the driver of the truck/tipper shall sound the audible warning signal and shall not attempt to pass the excavator until he has received a proper signal in reply.
- (i) The driver shall not operate the truck/tipper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing the truck/tipper. As far as possible, loaded trucks, tippers or dumpers shall not be reversed on gradients.
- (j) The driver shall not drive '*nose to tail*' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.
- (k) He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.
- (l) The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.
- (m) The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle. He shall not permit any person to ride on the board/cabin platform of a running truck/tipper.

7.6 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

7.7 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks/tippers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

7.8 When not in use, every truck/tipper shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or tipper shall not be parked at a place where it cannot be observed.

7.9 No person shall, or shall be permitted to, work on the chassis of a truck or tipper, with the body in a raised position unless the truck's/tipper's body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck/tipper in a raised position.

7.10 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

7.11 In respect of every truck/tipper or class of trucks/tippers, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road

4/19/22, 8:11 PM

Email

construction etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

8.0 OTHER GENERAL REQUIREMENTS FOR MACHINERY DEPLOYED IN THE MINE

8.1 The stability test of HEMM shall be carried out atleast once in year and after every major overhaul by an independent agency.

8.2 All cranes, including overhead cranes shall be subjected to proof-load test by an agency having expertise in this regard once at least every year and record thereof shall be kept maintained.

8.3 Non-destructive testing of the equipment and of the lifting ropes, sheaves/pulleys, etc., shall be done by an agency having expertise in this regard once at least every year, and record thereof shall be kept maintained.

8.4 All apparatus used as or forming part of the equipment, like pressure vessels, air receivers, etc., shall be subjected to hydraulic test and NDT at intervals not exceeding three years. Such tests shall be done by an agency having expertise in this regard, and record thereof shall be kept maintained.

8.5 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same. The locking ring of every tyre shall be periodically examined and shall also be examined on every instance the tyre is inflated. A record of such examination shall be kept maintained in a bound paged book kept for the purpose, duly signed by the person making the inspection and countersigned by the engineer.

9.0 TESTING OF BRAKES

9.1 Brakes of every truck, tipper and any other wheeled trackless machine shall be tested atleast once in two weeks, in a manner as indicated below:(a) **SERVICE BRAKE TEST** : The brake shall be tested as specified by the manufacturer of the vehicle or on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(b) **PARKING BRAKE TEST**: The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

9.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager. In case any defect in braking system is observed in any equipment/HEMM, such equipment/HEMM shall be taken off from operation and record thereof shall be kept maintained.

9.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos.36/1972, 03/1981 and 04/2012 i.e Service brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300RPM, 1200 RPM and 1000 RPM respectively.

10.0 PROTECTIVE EQUIPMENT

10.1 Every person working in the mine shall be provided with, and shall use, a helmet, protective, Footwear, fluorescent jacket, dust masks, goggles and ear plugs/earmuffs of a type approved by the Chief Inspector of Mines.

10.2 Every person permitted to work on height or at any place having inclination of 45 degrees or more, from where he is likely to slip or overbalance, shall be provided with, and shall use, a full body harness of a type possessing valid BIS licence and approved by the Chief Inspector of Mines.

4/19/22, 8:11 PM

Email

11.0 PRECAUTIONS AGAINST DUST

11.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and tippers operate.

11.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

11.3 Truck mounted drill machines design for tube well drilling for sources of water shall not be used. Only proper type of Blast Hole Drill Machine, specially designed for mining purpose having wet drilling arrangement, shall be used.

12.0 USE OF ELECTRICAL MACHINES/EQUIPMENT

12.1 No electrically operated machine, equipment or accessory shall be energised, commissioned and used without prior approval of the competent authority under the relevant provisions of Central Electricity Authority (Measures Relating to Safety & Electric Supply) Regulations, 2010.

13.0 GENERAL

13.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS {Tech.} Circular No.18 of 1975 may be followed.

13.2 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle.

13.3 Contractor's workers employed in the mine, if any, shall be provided closer and competent supervision. They shall be provided relevant training and other job related briefings. The drivers of the vehicle belonging to contractors entering the mine premises shall be explained the salient provisions of "Traffic Rules".

13.4 No manual workers shall be employed on any bench and on the next lower bench where HEMM is deployed. They shall be employed only after withdrawal of HEMM and only at the places where benches conform to the requirement of Regulation 106(1), 106(4) and 106(5) of the Metalliferous Mines Regulations, 1961.

13.5 Stipulations of circulars applicable for surface & opencast workings issued and which may be issued by Director General of Mines Safety from time to time shall be complied with.

14.0 Please note that this permission is subject to the following additional conditions:

14.1 In the event of any change in the circumstances connected with this permission/exemption which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

14.2 If at any time any one of the conditions, subject to which this permission/exemption has been granted, is violated or not complied with, this permission/exemption shall be deemed to have been revoked with immediate effect.

4/19/22, 8:11 PM

Email

14.3 This permission/exemption may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106 (2) (b) of MMR, 1961, only, without prejudice to any other provisions of law which may be or may become applicable at any time.

14.4 This Directorate shall be informed as soon as the mining operations are commenced in accordance with the above permission/exemption. Intimation about completion of the mining operations should also be sent promptly and in any case not later than one month thereof.

15.0 Unless renewed, this permission/relaxation shall remain valid for a period 05(Five) years from the date of issue of this letter or validity of lease period whichever is earlier.

Your Faithfully

SHYAM SUNDAR PRASAD (DIRECTOR - VARANASI REGION)
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.



Uttar Pradesh Pollution Control Board

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170041/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2022

Date: 16/12/2022

To,

M/s

SHRI SANGRAM SINGH

GATA No. 1876, KHAND No. 01, AREA 2.02 Hac. Vill. GIRWA, Teh. NARAINI, BANDA, 210129

**Application Id-
18645455**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI SANGRAM SINGH** located at **GATA No. 1876, KHAND No. 01, AREA 2.02 Hac. Vill. GIRWA, Teh. NARAINI, BANDA, 210129.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI SANGRAM SINGH** granted for the period from **16/12/2022 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Granite Khanda/Gitti/Boulder	20200	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Granite Khanda/Gitti/Boulder.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Granite Khanda/Gitti/Boulder - 20200 Cu Meter/Year by opencast and semi mechanized mining in 2.02 hectare leased area at GATA No. 1876, KHAND No. 01, AREA 2.02 Hac. Vill. GIRWA, Teh. NARAINI, BANDA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC reference no. 239/Parya/SEIAA/5518-4782/2019, Dated- 11.08.2020 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Granite Khanda/Gitti/Boulder.
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Granite Khanda/Gitti/Boulder shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Granite Khanda/Gitti/Boulder collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. Consent fees if revised, shall be payable by industry from the date of its applicability.
18. Industry shall comply with the relevant provisions of Environmental Laws.
19. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**RAJENDRA
SINGH**

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SINGH
Date: 2022.12.16 19:29:42
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH

Digitally signed by RAJENDRA
SINGH
Date: 2022.12.16 19:30:00 +05'30'

Chief Environmental Officer (circle-2)

Date: 08/08/23

From,

Shri Sangram Singh S/o Shri Jaiwant Singh
R/o Vill- Pahara, Tehsil-
Mahoba, District- Mahoba, U.P.

To,

Member Secretary,
Uttar Pradesh Pollution Control Board (U.P.P.C.B.),
Lucknow, U.P.

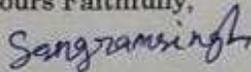
Compliance Report: Period December 2022 to June 2023.

Subject: Submission of Six Monthly compliance report (December 2022 to June 2023) for the project Building Stone (Khanda, Gitti Boulders), in Gata No.- 1876, Khand No.- 01, Village- Girwan, Tehsil- Naraini, District- Banda, U.P. (Leased Area : 2.02 ha.). The conditions mentioned in the Environmental Clearance Letter EC Ref. No. - 239/Parya/SEIAA/5518-4782/2019, Date of Issue EC - 11/08/2020

Respected Sir,

Kindly refer to the Environmental Clearance Letter EC Ref. No. - 239/Parya/SEIAA/5518-4782/2019, Date of Issue EC - 11/08/2020 against which as per the MoEF&CC guidelines, I am submitting here the detailed Six Monthly compliance report for the project Building Stone (Khanda, Gitti Boulders), in Gata No.- 1876, Khand No.- 01, Village- Girwan, Tehsil- Naraini, District- Banda, U.P. supported by the relevant documents.

Yours Faithfully,



(Sangram Singh)

Authorized Signatory

C.C. to

1. Regional Office, Uttar Pradesh Pollution Control Board, Banda, U.P.
2. The Joint Director, MoEF&CC, Lucknow, U.P.
3. Director, Directorate of Environment, Lucknow, U.P.

डाक प्राप्ति रसीद
दिनांक... 8-23
हस्ताक्षर...
पर्यावरण निवेदन बोर्ड, लखनऊ

POINT WISE COMPLIANCE TO CONDITIONS OF ENVIRONMENT CLEARANCE ISSUED BY SEIAA, UP, MoEF&CC Proposal no-SIA/UP/MIN/50705/2019, File No. – 5518-4782/2019, EC Ref. No. – 239/Parya/SEIAA/5518-4782/2019, Date of Issue EC - 11/08/2020		
Environment Clearance for Mining of Building Stone (Khanda, Gitti, Boulders) at Gata No. - 1876, Khand No.- 01, Village- Girwan, Tehsil- Naraini, District- Banda, U.P., (Leased Area- 2.02 ha.), Shri Sangram Singh S/o Shri Jaiwant Singh		
<i>S.No.</i>	<i>General Conditions</i>	<i>Compliance Status</i>
1.	<i>This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/ Mining Department.</i>	The environmental clearance has been sought for Applicant, Shri Sangram Singh S/o Shri Jaiwant Singhhas been given the consent for an area of 2.02 Ha. for extraction of 20200 m ³ / year Building Stone (Khanda, Gitti, Boulders), in Araj No. – 1876, Khand No.- 01, Village- Girwan, Tehsil- Naraini, District- Banda vide letter no. 3909/khanij-30,Banda, dated 23rd February 2019 for a period of Ten Years deed was executed from 09.11.2020 to 08.11.2030. Attached as Annexure-II.
2.	<i>Forest clearance shall be taken by the proponent as necessary under law.</i>	As per the law of mining, any area will be given for mining lease will get prior forest clearance even before the publication for bidding. The LoI has been awarded vide letter no. 3909/khanij-30,Banda, dated 23rd February 2019 and has already granted the necessary clearances.
3.	<i>Any change in mining area, Khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope</i>	There has not been done any product mix in form of Khasra number or area. Application made for extraction of 20200

	<i>of working shall again required prior environmental clearance as per EIA Notification, 2006.</i>	cubic meter per annum as per deed & approved mining plan.
4.	<i>No change in the calendar plan including excavation, quantum of mineral and waste shall be made.</i>	There will be no change in calendar plan and excavation permission as per the issued EC letter from SEIAA, U.P. EC Ref. No. – 239/Parya/SEIAA/5518-4782/2019, Date of Issue EC - 11/08/2020 (Attached as Annexure-I)
5.	<i>Mining shall be carried out as per the approved mining plan. In case of any violation of mining plan. The environmental clearance given by SEIAA will stand cancelled.</i>	Mining is being done as per the approved mining plan & No violation of mining plan is envisaged.
6.	<i>For ambient air quality-monitoring stations shall be established in the core zone as well as buffer zone for RSPM, SPM, SO₂ & NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at website.</i>	For ambient air quality-monitoring the stations has been selected on the basis of Wind-rose to establish the wind-ward side and lee-ward side at the mine site.
7.	<i>Data on ambient air quality (RSPM, SPM, SO₂ & NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.</i>	Agreed. The ambient air quality-monitoring station was established at the core zone. Apart from this Noise & Ground water is also get monitored. Lab Report enclosed as Annexure-III
8.	<i>Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF</i>	The data of Ambient air quality is under the prescribed limit.

	<i>notification no. GSR/826(E) dated 16.11.2009.</i>	Lab Report enclosed as Annexure-III
9.	<i>Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads loading and unloading and transfer points shall be provided and properly maintained.</i>	Regular water sprinkling is being carried out to suppress the fugitive dust for this purpose sprinkler tanker have been deployed.
10.	<i>Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs/muffs and health records of the workers shall be maintained.</i>	The noise level kept maintain below 85dBA as the controlled blasting adopted under the guidance of trained blaster. A separate register is kept & maintain at the mine site. The noise monitoring Lab Report enclosed as Annexure-III
11.	<i>Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.</i>	The proposed mine is of Building Stone (Khanda, Gitti, Boulders) which does not any beneficiation work or involve any discharge of and waste fluid in any form. Apart from this separate bins are provided at the site for any pollutant for their segregation up to final disposal.
12.	<i>Personnel working in areas shall be provided with protective respiratory device like mask and they shall also be imparted adequate training and information on safety and health aspects.</i>	Every person deployed in the mine are being provided with personnel helmet, safety boots ear plugs & dust mask. The photographs of the workers wearing personal protective equipment is attached as Annexure- IV.
13.	<i>Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities.</i>	Although, there is no settlement nearby the mining area but , regular sprinkling

		of water on mine roads, controlled & muffle blasting to avoid fly rock is being practiced.
14.	<i>The transportation of the material shall be limited to day hours time only.</i>	Agreed. The Transportation of material is being done only in day time.
15.	<i>Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.</i>	No housing facility will be provided within site or nearby as all the workers are being deployed from nearby villages. Only a rest shelter with pure drinking water facilities have been provide near mine site. There is no female employment hence, no crèche facility. Two mobile toilets have been provided.
16.	<i>A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of Senior Executive. Who will report directly to the Head of the Organization.</i>	Environmental Management Cell is constructed to look up the environmental issues under the supervision of lessee.
17.	<i>The Project Proponent shall inform to Regional Office, MoEF, GoI, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the Concerned authorities and the date of start of land development work</i>	As the area got the environmental clearance from SEIAA. The proponent informed the DGM, Lucknow, Regional office of MOEF, UPPCB and the district administration for this.
18.	<i>The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated</i>	Complied

	<i>Regional Office, MoEF&CC, GOI, Lucknow & State Pollution Control Board</i>	
19.	<i>The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board.</i>	Already submitted in all the concerned departments.
20.	<i>A copy of environmental clearance shall be submitted by the project proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.</i>	Already submitted in all the concerned departments.
21.	<i>The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).</i>	Complied
22.	<i>The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.</i>	The EC certificate has been issued on dated 11.08.2020 by SEIAA and all the stipulated conditions are being complied. The compliance report will be submitted on every six monthly basis.
23.	<i>The SEIAA may alter/modify the</i>	Agreed

	<i>above conditions or stipulate any further condition in the interest of environmental protection .</i>	
24.	<i>Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.</i>	Agreed
<i>Specific Conditions</i>		
1.	<i>Directions/Suggestions given during the public hearing and commitment made by the project proponent should be strictly complied.</i>	All the Directions/suggestions given during public hearing has already been addressed in the minute as well as incorporated in the EIA report. We are totally committed for the fulfilment of Directions/suggestions given during public hearing.
2.	<i>The project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.</i>	As per the law of mining, any area will be given for mining lease will get prior forest clearance even before the publication for bidding. The LoI has been awarded vide letter no. 3909/khanij-30,Banda, dated 23rd February 2019 and has already granted the necessary clearances. The consent to operate has already been obtained from the State Pollution Control Board vide letter No.- 170041/UPPCB/Banda (UPPCBRO)

		/CTO /both/BANDA/2022 Date: 16/12/2022 granted for the period from 16/12/2022 to 31/12/2026. Copy of CTO is attached as Annexure- V
3.	<i>The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.</i>	Agree and will be complied.
4.	<i>If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source.</i>	The mine lease area is waste land (rocky terrain) with some bushes only. The existing land form is hilly barren terrain there is no such notified area. All the water requirement will be meet out with the water tankers supplied from the local supplier.
5.	<i>At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.</i>	First aid facility will be always available at the site along with the hand sanitizer, Thermal Scanner & Face Mask. Thermal Record Register will also be maintained as of the safety precautions from COVID-19 pandemic. All the further guidelines issued by the Government of India/State Govt./District Administration related to Covid-19 will be strictly followed.
6.	<i>This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.</i>	Agreed.
7.	<i>This environmental clearance shall be subjected to valid lease in favour</i>	Agreed

	<i>of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.</i>	Applicant, Shri Sangram Singh S/o Shri Jaiwant Singhhas been given the consent for an area of 2.02 Ha. for extraction of 20200m ³ / year Building Stone (Khanda, Gitti, Boulders), in Arajji No. - 309, Village- Girwan, Tehsil- Naraini, District- Banda vide letter no. 3909/khanij-30,Banda, dated 23rd February 2019 for a period of Ten Years. The mine execution deed is Attached as Annexure-II.
8.	<i>The Environmental clearance will be co-terminus with the mining lease period.</i>	Agreed
9.	<i>Explosive cannot be stored on the site.</i>	Agreed
10.	<i>A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.</i>	Agreed
11.	<i>No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.</i>	Mining is been carrying out according to the approved mining plan.
12.	<i>After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate</i>	It's a rocky terrain and not suitable for the plantation purposes but still the plantation is been carried out on buffer area and further the plantation has been carried out at the crusher site and along the haulage road.

	<i>rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.</i>	
13.	<i>Adequate buffer zone shall be maintained between two consecutive mineral-bearing Deposits.</i>	Buffer zone of 7.5mt. has been marked as non-mining area and has been left out surrounding the area before start of mine.
14.	<i>Sprinkling of water on haul roads to control dust will be ensured by the project proponent.</i>	Regular water sprinkling is being carried out to suppress the fugitive dust for this purpose a tanker of 1000 liter have been deployed.
15.	<i>Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.</i>	It's a rocky terrain and not suitable for the plantation purposes but still the plantation is been carried out on buffer area and further the plantation has been carried out at the crusher site and along the haulage road. Further plantation will be carried out at the areas provide by the village panchayat with the consultation of DFO with the help of local people.
16.	<i>Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.</i>	Muffle Blasting of very low intensity is being carried out at periodically basis. Detailed blasting technique and preventive measures are given in approved mining plan, and they are being followed
17.	<i>Controlled blasting techniques with</i>	Muffle Blasting of very low intensity is

	<i>sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.</i>	being carried out at periodically basis. Blasting material is being obtained by Contracted blasting magazine seller. Blasting is being carried out by the trained and certified blaster.
18.	<i>Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.</i>	Agreed
19.	<i>Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The roads shall be black topped.</i>	Agreed
20.	<i>Rain water harvesting shall be undertaken to recharge the ground water source.</i>	The excavated pit will be converted into the water reservoir at the end of mine life. This will help in recharging ground water table by acting as a water harvesting structure to augment the water availability for irrigation and plantation.
21.	<i>Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.</i>	Agreed
22.	<i>Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.</i>	Area is free from top soil so no any dumping area is required. Retaining wall has been constructed at the steep slopes.
23.	<i>Trenches/garland drains shall be</i>	The mining area is free from any water

	<i>constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.</i>	body in core or buffer zone. The mining will not intersect the ground water and hence will not affect or alter the ground water in any way. There is not any loose surface which will run-off with the rain.
24.	<i>Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.</i>	The mining area is free from any water body in core or buffer zone. The mining will not intersect the ground water and hence will not affect or alter the ground water in any way. There is not any loose surface which will run-off with the rain.
25.	<i>Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.</i>	Not Anticipated. The mining area is free from any water body in core or buffer zone. The mining will not intersect the ground water and hence will not affect or alter the ground water in any way.
26.	<i>Fugitive dust generation shall be controlled. Fugitive dust emission</i>	The main source of fugitive dust

	<i>shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.</i>	generation is the transportation of material. Periodic water sprinkling will be done over the unmetalled roads to suppress the dust at its source. Further muffle blasting technique will be used with delay detonators to minimize the fly rock and dust generation.
27.	<i>Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.</i>	Agreed.
28.	<i>Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.</i>	Agreed.
29.	<i>Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.</i>	The mined out material has being transported by tarpaulin covered tippers. The Haul road will keep motarable by the project proponent.
30.	<i>Occupational health and safety</i>	Every six month Periodical medical

	<i>measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.</i>	examination of all workers by experienced medical professional shall be ensured. Every person deployed in the mine are being provided with personnel helmet, safety boots ear plugs & dust mask. First aid facility will be always available at the site along with the hand sanitizer, Thermal Scanner & Face Mask. Thermal Record Register will also be maintained as of the safety precautions from COVID-19 pandemic
31.	<i>The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.</i>	Local villagers are given priority in employment.
32.	<i>Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.</i>	Not Applicable There is no overburden hence the there is no need of separate stack.
33.	<i>Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed</i>	Not Applicable

	<i>35o. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.</i>	
34.	<i>Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.</i>	Complied
35.	<i>Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.</i>	No working mining bench is more than 60 ⁰ and overall slope of all the benches will be kept 45 ⁰ according the approved mining plan.
36.	<i>Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (AprilMay), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.</i>	Not Applicable No ground water abstraction is required for the project. Only sprinkling water is being needed which is met by private water tankers.
37.	<i>The waste water from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream.</i>	There is no waste water generation with the run of mine. No housing facility is being provided at the site so no

	<i>The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.</i>	municipal waste generation is anticipated. Mobile toilets are also provided to the mine site for day time workers.
38.	<i>Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.</i>	The mining area is free from any water body in core or buffer zone. The mining will not intersect the ground water and hence will not affect or alter the ground water in any way.
39.	<i>Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.</i>	All vehicles engaged in transportation are Only PUC certified vehicles. All the transportation norms are being followed. No overloading is carrying out. All the transported vehicles are leaving the mine site has to go through the check post with proper checking.
40.	<i>Prior permission from the Competent Authority shall be obtained for the extraction of groundwater, if any.</i>	Not Applicable No ground water abstraction is required for the project. Only sprinkling water is being needed which is met by private water tankers.
41.	<i>A final mine closure plan, along with details of Corpus Fund, shall be</i>	The Mining lease area was granted for

	<i>submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.</i>	ten years from 09.11.2020 to 08.11.2030. The final mine closure plan is attached with the approved mining plan as well as provided to the all concerned department.
42.	<i>Project Proponent shall explore the possibility of using solar energy where ever possible.</i>	We will install the solar street light in village in the head of CSR.
43.	<i>Commitment towards CER has to be followed strictly.</i>	Agreed
44.	<i>Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.</i>	A separate register is maintained at the site and periodically health check-up is being carried out.
45.	<i>Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.</i>	Agreed
46.	<i>The blasting will be done only after getting permission from the Mining Department.</i>	Certified blaster is appointed for blasting and the permission has been obtained from the concerned department.



State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Sangram Singh,
S/o Shri Jaiwant Singh,
R/o Village- Pahara, Tehsil- Mahoba,
District- Mahoba, U.P.

Ref. No. 239/Parya/SEIAA/5518-4782/2019

Date: // August, 2020

Sub: Environmental Clearance for Proposed Granite (khanda, Gitti & Boulder) Mine at Gata no.-1876, Khand No.-01, Village-Girwan, Tehsil-Naraini, District-Banda, U.P. (Lease area-2.02 ha.).

Dear Sir,

Please refer to your application/letter dated 26-04-2019, 28-05-2019, 14-02-2020, 08-06-2020, 19-06-2020, addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 26-06-2020 and SEIAA meeting 14/07/2020.

A presentation was made by the project proponent along with their consultant M/s PARAMARSH (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Granite (khanda, Gitti & Boulder) Mine at Gata no.-1876, Khand No.-01, Village-Girwan, Tehsil-Naraini, District-Banda, U.P. (Lease area-2.02 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 197/Parya/SEAC/4782/2019, dated: 31st July, 2019.
3. The public hearing was organized on 20/11/2019 and final EIA report submitted on 14/02/2020.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/34979/2019										
2. File No .allotted by SEIAA,UP	4782										
3. Name of Proponent	Shri Sangram Singh S/o Shri Jaiwant Singh										
4. Full correspondence address of proponent and mobile no.	R/o- Vill- Pahara, Tehsil- Mahoba, District- Mahoba, U.P.										
5. Name of Project	Granite (Khanda, Gitti & Boulder) Mining Project										
6. Project location (Plot/ Khasra /Gata No.)	Gata No.- 1876 Khand No.- 01										
7. Name of Village	Girwan										
8. Tehsil	Naraini										
9. District	Banda										
10. Name of Minor Mineral	Granite (Khanda, Gitti & Boulder)										
11. Sanctioned Lease Area (in Ha.)	2.02 ha.										
12. Mineable Area (in Ha.)	2.02 ha.										
13. Zero level mRL	Not Applicable										
14. Max. & Min mrl within lease area	162.0 mRL- 138.0 mRL										
15. Pillar Coordinates (Verified by DMO)	25° 18' 28.85"N to 25° 18' 32.55"N 80° 23' 03.47"E to 80° 23' 12.41"E										
16. Total Geological Reserves	17,91,072 m ³										
17. Total Mineable Reserves	7,06,009 m ³										
18. Total Proposed Production (in five year)	1,01,000 m ³										
19. Proposd Production for 5 years	<table border="1"> <thead> <tr> <th>Year</th> <th>Production</th> </tr> </thead> <tbody> <tr> <td>1st</td> <td>20,200 m³</td> </tr> <tr> <td>2nd</td> <td>20,200 m³</td> </tr> <tr> <td>3rd</td> <td>20,200 m³</td> </tr> <tr> <td>4th</td> <td>20,200 m³</td> </tr> </tbody> </table>	Year	Production	1 st	20,200 m ³	2 nd	20,200 m ³	3 rd	20,200 m ³	4 th	20,200 m ³
Year	Production										
1 st	20,200 m ³										
2 nd	20,200 m ³										
3 rd	20,200 m ³										
4 th	20,200 m ³										



E.C. for Granite (khanda, Gitti & Boulder) Mine at Gata no.-1876, Khand No.-01, Village-Girwan, Tehsil-Naraini, District-Banda, U.P. (Lease area-2.02 ha.).

	5 th	20,200 m ³
	Total	1,01,000 m ³
20.Sanctioned Period of Mine lease	10 Years	
21.Production of mine/day	67.33 m ³	
22.Method of Mining	Opencast Semi-Mechanized	
23.No.of working days	300 days	
24.Working hours/day	8 Hours/Day	
25.No.Of workers	33	
26.No.Of vehicle movement /day	6	
27.Type of Land	Govt. land Non- Agricultural	
28.Ultimate Depth of Mining	12 Meter	
29.Nearest metalled road from site	0.6 km	
30. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	0.33
	Suppression of dust	3.60
	Piantation	0.96
	Others(if any)	-----
	Total	4.89
31. Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development)., Lucknow, U.P. QCI/NABET/EIA/1821/RA0120 Validity- May 01, 2021	
32. Any litigation pending against the project or land in any court	No	
33. Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Banda vide Letter No. 4321/Khanij-30, Banda, Dated 02 nd April, 2019	
34. Details of Lease Area in approved DSR	Page No.- 29, S.No.- 6	
35. Proposed CER cost	1.30 Lakh	
36. Proposed EMP cost	12.24 Lakh	
37. Length and breadth of Haul Road.	Length- 0.6 Km, Width- more than 6.0 m	
38. No. of Trees to be Planted	240	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 26-06-2020 on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 14-07-2020 has decided to grant the Environmental Clearance to the title project for collection of 20,200 m³/year is proposed lease area 2.02 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.



E.C. for Granite (khand, Gitti & Boulder) Mine at Gata no.-1876, Khand No.-01, Village-Girwan, Tehsil-Naraini, District-Banda, U.P. (Lease area-2.02 ha.).

7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Gol, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.



7. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
8. The Environmental clearance will be co-terminus with the mining lease period.
9. Explosive cannot be stored on the site.
10. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
11. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
12. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
13. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
14. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
15. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow every year.
16. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoE&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
17. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
18. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
19. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
20. Rain water harvesting shall be undertaken to recharge the ground water source.
21. Status of implementation shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
22. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
23. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
24. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
27. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
28. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water,



- solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
29. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
 30. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
 31. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
 32. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
 33. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
 34. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow and U.P. Pollution Control Board on six monthly basis.
 35. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
 36. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
 37. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
 38. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
 39. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
 40. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
 41. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
 42. Project Proponent shall explore the possibility of using solar energy where ever possible.
 43. Commitment towards CER has to be followed strictly.
 44. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
 45. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.
 46. The blasting will be done only after getting the permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.



E.C. for Granite (khanda, Gitti & Boulder) Mine at Gata no.-1876, Khand No.-01, Village-Girwan, Tehsil-Naraini, District-Banda, U.P. (Lease area-2.02 ha.).

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5518-4782/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Banda, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

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Sign Auth. *पुरुषोत्तम ओमर*
 A.C.C Name *पुरुषोत्तम ओमर*
PURUSHOTTAM OMAR
 A.C.C. CODE UP14192504
 A.C.C. Address, Banda
 Mobile 7905812051
 License No-30/2018
 Tahsil And District-Banda

ARMED FORCES FLAG DAY



सत्यमेव जयते

Certificate No. : IN-UP11703817618349S
 Certificate Issued Date : 04-Nov-2020 12:39 PM
 Account Reference : NEWIMPACC (SV)/ up14192504/ BANDA SADAR/ UP-BND
 Unique Doc. Reference : SUBIN-UPUP1419250417090038729096S
 Purchased by : SANGRAM SINGH SO JAYWANT SINGH
 Description of Document : Article 35 Lease
 Property Description : MAUJA-GIRWAN, TEH-NARAINI, DIST-BANDA, GATANO-1876, (KHAND/NO-01), RAKBA-2.02HEC
 Consideration Price (Rs.) :
 First Party : HONORABLE GOVERNOR UP GOVT BY DM BANDA
 Second Party : SANGRAM SINGH SO JAYWANT SINGH
 Stamp Duty Paid By : SANGRAM SINGH SO JAYWANT SINGH
 Stamp Duty Amount (Rs.) : 13,93,800
 (Thirteen Lakh Ninety Three Thousand Eight Hundred only)



Please write or type below this line.....

Sangram Singh

do
 (अब्दुल ननो अन्सारी)
 खान परबखत

do
 खान अधिकारी
 बाँदा,

do
 (संतोष बहादुर सिंह)
 अपर जिलाधिकारी (वि०/रा०),
 प्रभारी अधिकारी (जनिज)
 बाँदा

do
 जिलाधिकारी
 बाँदा

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उत्तर प्रदेश UTTAR PRADESH प्रपत्र एम०एम०-6

खनन के लिये नीलाम पट्टे का प्रपत्र (नियम-29) 02AE 959732

यह अनुबन्ध आज दिनांक 09-11-2020 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो उत्तराधिकारी तथा अभिहस्ताकिती भी समझे जायेंगे)

और श्री संग्राम सिंह पुत्र श्री जयवन्त सिंह निवासी ग्राम-पहरा, तहसील व जिला महोबा (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावली के अन्तर्गत, यदि सन्दर्भ में ऐसा ग्राह्य हो, उसके दायद, निष्पादक, प्रशासक तथा प्रतिनिधि भी सम्मिलित समझे जायेंगे)

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-1963 जिसे आगे "उक्त नियमावली" कहा गया है के अनुसार किये गये ई-निविदा सह ई-नीलामी में मात्रा 20,200 घनमीटर (प्रतिवर्ष) उपखनिज इमारती पत्थर खण्डा, गिट्टी, बोल्टर के लिये पट्टेदार द्वारा रु 345.00 प्रति घनमीटर की दर से प्रथम दस वर्ष के प्रतिवर्ष रु 69,69,000.00 (उनहत्तर लाख उनहत्तर हजार रुपये मात्र) देय होगा। राज्य सरकार द्वारा खनन पट्टे के लिये 10 वर्ष के निमित्त एतद्धीन लिखित अनुसूची के भाग-1 में वर्णित भूमि ग्राम-गिरवां के खसरा/गाटा/खण्ड संख्या-1876 (खण्ड सं०-01) रकबा 2.02 हे० के लिये स्वीकार कर लिया गया है और उन्होंने प्रतिभूति स्वरूप राज्य सरकार के पास रु 17,42,250.00 (सतरह लाख बयालिस हजार दो सौ पचास रुपये मात्र) की धनराशि जमा कर दी है।

Sangram Singh

(अब्दुल मना अन्सारी)
खान अधिकारी

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बाँदा

-2-



(2)

उत्तर प्रदेश UTTAR PRADESH

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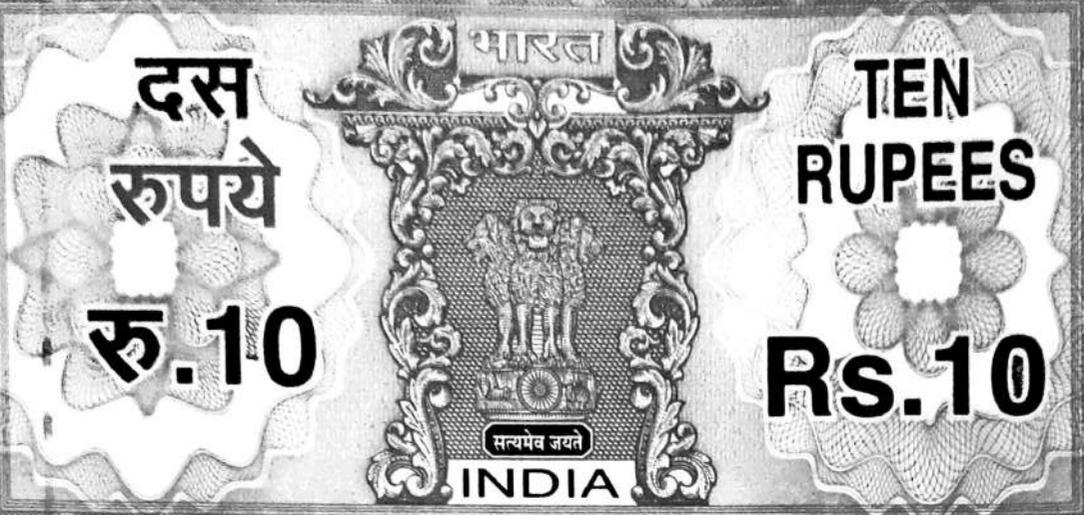
यह इस बात का साक्ष्य है कि इस उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन तथा सम्पादन किये जाने वाले, स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है। इमारती पत्थर खण्डा, गिट्टी, बोल्टर जिन्हें आगे अभिदिष्ट अनुसूची में "उक्त खनिज" कहा गया है की समस्त खान, तल्प (Beds), संदर सीम्स (Viens seams) जो अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतन्त्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हो सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतन्त्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 09/11/2020 से दिनांक 08/11/2030 तक 10 वर्ष की आगामी अवधि के लिए पट्टेदार को एतद्वारा दिये गये और पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्ति है।

Sangram Singh

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)
प्रभारत अधिकारी (खनिज)
बाँदाखान अधिकारी
बाँदा(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)
प्रभारत अधिकारी (खनिज)
बाँदा

-3-

भारतीय गैर न्यायिक



INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

(3)

02AE 959832

ऊपर अभिदिष्ट अनुसूची

भाग-1

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान—वह समस्त भू-खण्ड जो जनपद—बांदा की तहसील नरैनी में स्थान ग्राम—गिरवां के खसरा संख्या/गाटा/खण्ड संख्या—1876 (खण्ड सं०—01) रकबा 2.02 हे० जो इसके साथ संलग्न नक्शे में चिन्हित है और उसे लाल रंग से रंजित (Colourd) किया गया है और जिसकी सीमायें तथा अक्षांश व देशान्तर निम्नलिखित है :-

खसरा/गाटा/खण्ड संख्या— 1876 (खण्ड सं०—01) रकबा 2.02 हे०	उत्तर— स्वीकृत क्षेत्र सीमा बाद गाटा सं०—1876 का शेष भाग दक्षिण— स्वीकृत क्षेत्र सीमा बाद गाटा सं०—1963 व 1964 पूर्व— स्वीकृत क्षेत्र सीमा बाद गाटा सं०—1876 का शेष भाग पश्चिम— स्वीकृत क्षेत्र सीमा बाद खण्ड सं०—02 व गाटा सं०— 1876 का शेष भाग
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बिन्दु	अक्षांश (Latitude)	देशांतर (Longitude)
A	25° 18 33.48" N	80° 23 04.08" E
B	25° 18 31.87" N	80° 23 11.86" E
C	25° 18 29.11" N	80° 23 10.08" E
D	25° 18 28.88" N	80° 23 04.01" E
R.P. कुआं	25° 18 39.65" N	80° 23 00.08" E

और जिसे एतद्वारा "उक्त भूखण्ड" कहा गया है।

-4-

Sangram Singh

(अबुल बक़्क अन्सारी)
खान अधिकारी

खान अधिकारी
बांदा

(संतोष बहादुर सिंह)
अपर अधिकारी (वि०/रा०)
प्रमाण अधिकारी (खनिज)
बांदा



उत्तर प्रदेश UTTAR PRADESH

(4)

भाग-2

02AE 959833

इस पट्टे द्वारा संरक्षित स्वामित्व

1. स्वामित्व की धनराशि : पट्टेदार इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके द्वारा हटाये गये सभी उपखनिज इमारती पत्थर खण्डा, गिट्टी, बोल्टर के सम्बन्ध में उ०प्र० उपखनिज (परिहार) नियमावली-1963 के नियम-27(3) व 28(2)(तीन) के अनुसार निविदा/नीलामी की धनराशि संशोधित चतुर्थ अनुसूची में दी गयी व्यवस्था के अनुसार स्वामित्व का भुगतान करेगा।

देय धनराशियों के जमा करने की संशोधित चतुर्थ अनुसूची

पट्टा वर्ष	प्रथम किश्त (12 प्रतिशत)/ देयता तिथि	द्वितीय किश्त (08 प्रतिशत)/ देयता तिथि	तृतीय किश्त (08 प्रतिशत)/ देयता तिथि	चतुर्थ किश्त (08 प्रतिशत)/ देयता तिथि	पंचम किश्त (08 प्रतिशत)/ देयता तिथि	छठा किश्त (08 प्रतिशत)/ देयता तिथि
1	2	3	4	5	6	7
प्रथम वर्ष	8,36,280.00 पूर्व में जमा	5,57,520.00 01.12.2020 पूर्व में जमा	5,57,520.00 (जमा 05 प्रतिशत रु० 3,48,450.00, अवशेष 03 प्रतिशत रु० 2,09,070.00) 01.01.2021	5,57,520.00 01.02.2021	5,57,520.00 01.03.2021	5,57,520.00 01.04.2021
द्वितीय वर्ष	8,36,280.00 01.11.2021	5,57,520.00 01.12.2021	5,57,520.00 01.01.2022	5,57,520.00 01.02.2022	5,57,520.00 01.03.2022	5,57,520.00 01.04.2022
तृतीय वर्ष	8,36,280.00 01.11.2022	5,57,520.00 01.12.2022	5,57,520.00 01.01.2023	5,57,520.00 01.02.2023	5,57,520.00 01.03.2023	5,57,520.00 01.04.2023
चतुर्थ वर्ष	8,36,280.00 01.11.2023	5,57,520.00 01.12.2023	5,57,520.00 01.01.2024	5,57,520.00 01.02.2024	5,57,520.00 01.03.2024	5,57,520.00 01.04.2024
पंचम वर्ष	8,36,280.00 01.11.2024	5,57,520.00 01.12.2024	5,57,520.00 01.01.2025	5,57,520.00 01.02.2025	5,57,520.00 01.03.2025	5,57,520.00 01.04.2025

-5-

Sangram Singh

(अद्वुल गना अन्सारी)
खान परीक्षक

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभार अधिकारी (खनिज)
बाँदा

भारतीय गैर न्यायिक

दस
रुपये

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TEN
RUPEES

Rs.10

INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

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छठा वर्ष	8,36,280.00 01.11.2025	5,57,520.00 01.12.2025	5,57,520.00 01.01.2026	5,57,520.00 01.02.2026	5,57,520.00 01.03.2026	5,57,520.00 01.04.2026
सत्तम वर्ष	8,36,280.00 01.11.2026	5,57,520.00 01.12.2026	5,57,520.00 01.01.2027	5,57,520.00 01.02.2027	5,57,520.00 01.03.2027	5,57,520.00 01.04.2027
अष्टम वर्ष	8,36,280.00 01.11.2027	5,57,520.00 01.12.2027	5,57,520.00 01.01.2028	5,57,520.00 01.02.2028	5,57,520.00 01.03.2028	5,57,520.00 01.04.2028
नौवा वर्ष	8,36,280.00 01.11.2028	5,57,520.00 01.12.2028	5,57,520.00 01.01.2029	5,57,520.00 01.02.2029	5,57,520.00 01.03.2029	5,57,520.00 01.04.2029
दसवा वर्ष	8,36,280.00 01.11.2029	5,57,520.00 01.12.2029	5,57,520.00 01.01.2030	5,57,520.00 01.02.3030	5,57,520.00 01.03.3030	5,57,520.00 01.04.2030

सत्तम किश्त (08 प्रतिशत)/ देयता तिथि	अष्टम किश्त (08 प्रतिशत)/ देयता तिथि	नौवी किश्त (08 प्रतिशत)/ देयता तिथि	दसवी किश्त (08 प्रतिशत)/ देयता तिथि	ग्यारवी किश्त (08 प्रतिशत)/ देयता तिथि	बारवी किश्त (08 प्रतिशत)/ देयता तिथि	पट्टा वर्ष में कुल देय धनराशि (₹0 में)
8	9	10	11	12	13	14
5,57,520.00 01.05.2021	5,57,520.00 01.06.2021	5,57,520.00 01.07.2021	5,57,520.00 01.08.2021	5,57,520.00 01.09.2021	5,57,520.00 01.10.2021	69,69,000.00
5,57,520.00 01.05.2022	5,57,520.00 01.06.2022	5,57,520.00 01.07.2022	5,57,520.00 01.08.2022	5,57,520.00 01.09.2022	5,57,520.00 01.10.2022	69,69,000.00
5,57,520.00 01.05.2023	5,57,520.00 01.06.2023	5,57,520.00 01.07.2023	5,57,520.00 01.08.2023	5,57,520.00 01.09.2023	5,57,520.00 01.10.2023	69,69,000.00
5,57,520.00 01.05.2024	5,57,520.00 01.06.2024	5,57,520.00 01.07.2024	5,57,520.00 01.08.2024	5,57,520.00 01.09.2024	5,57,520.00 01.10.2024	69,69,000.00
5,57,520.00 01.05.2025	5,57,520.00 01.06.2025	5,57,520.00 01.07.2025	5,57,520.00 01.08.2025	5,57,520.00 01.09.2025	5,57,520.00 01.10.2025	69,69,000.00

Sangram Singh
(अबुल मना अन्सारी)
खान परबख्त

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (जनिज)
बाँदा

भारतीय गैर न्यायिक

दस
रुपये
₹.10



TEN
RUPEES
Rs.10

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

(6)

02AE 959835

5,57,520.00 01.05.2026	5,57,520.00 01.06.2026	5,57,520.00 01.07.2026	5,57,520.00 01.08.2026	5,57,520.00 01.09.2026	5,57,520.00 01.10.2026	69,69,000.00
5,57,520.00 01.05.2027	5,57,520.00 01.06.2027	5,57,520.00 01.07.2027	5,57,520.00 01.08.2027	5,57,520.00 01.09.2027	5,57,520.00 01.10.2027	69,69,000.00
5,57,520.00 01.05.2028	5,57,520.00 01.06.2028	5,57,520.00 01.07.2028	5,57,520.00 01.08.2028	5,57,520.00 01.09.2028	5,57,520.00 01.10.2028	69,69,000.00
5,57,520.00 01.05.2029	5,57,520.00 01.06.2029	5,57,520.00 01.07.2029	5,57,520.00 01.08.2029	5,57,520.00 01.09.2029	5,57,520.00 01.10.2029	69,69,000.00
5,57,520.00 01.05.2030	5,57,520.00 01.06.2030	5,57,520.00 01.07.2030	5,57,520.00 01.08.2030	5,57,520.00 01.09.2030	5,57,520.00 01.10.2030	69,69,000.00

2. स्वामित्व कटौती आदि से मुक्त होगा : इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को निर्धारित लेखा शीर्षक "0853, अलौह खनन एवं धातु कर्म उद्योग" पर सरकारी कोषागार जनपद बांदा/ऑनलाईन प्रीपेड भुगतान विभागीय ई-एम0एम0-11 पोर्टल upmines.upsdc.gov.in पर जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।

3. स्वामित्व का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : यदि इस उपस्थापना पत्र (Presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये, तो उसे ऐसे अधिकारी के जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है, जैसे मालगुजारी का बकाया।

-7-

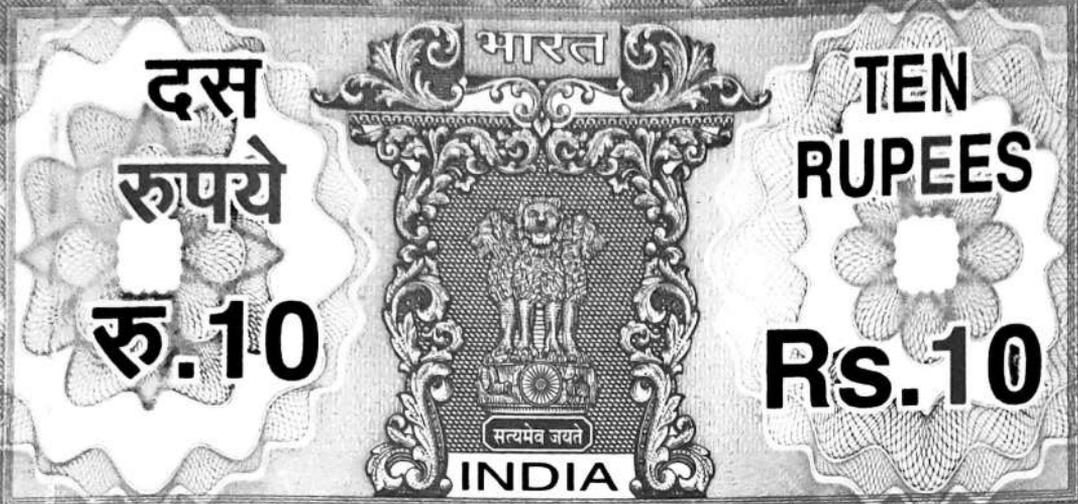
Sanjay Singh

(अब्दुल ननी अन्सारी)
खान परबखर

खान अधिकारी
बांदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रणारी अधिकारी (खनिज)
बांदा

भारतीय गैर न्यायिक



INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

(7)

02AE 959836

भाग-3

सामान्य उपबन्ध

1. नियमों, प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली 1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करें तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

2. पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा/हटायेंगे :-

पट्टेदार इस उपस्थापन पत्र (प्रजेन्टेशन) के आधार पर देय स्वामित्वों का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जबतक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी मशीन, संयंत्र, भवन संरचनायें और अन्य निर्माण कार्य, और अस्थायी आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उसपर पट्टेदार द्वारा रखे गये हों।

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(अबुल कली अन्सारी)
खान परबख्श

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बाँदा

Sangram Singh



(8)

उत्तर प्रदेश UTTAR PRADESH

3. पट्टे की समाप्ति के पश्चात तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती : यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात तीन कलेण्डर मास के अन्त में उक्त भूमि में या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य, और अस्थायी आवास-स्थान या अन्य सम्पत्ति रहे तो उनके संबंध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाये जाए तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रतिकर का भुगतान किए बिना या उसके संबंध में पट्टेदार/पट्टेदारों को कोई हिसाब दिए बिना, उसकी बिक्री या निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।

4. नोटिस :- इस उपस्थापन पत्र द्वारा पट्टेदार को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिए नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे उपाहुत (challenged) किया जायेगा।

-9-

Sangram Singh

(अब्दुल गनी अन्सारी)
खान परिवारिक

खान अधिकारी
बाँदा

(संतोष चन्दर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
पमारी अधिकारी (खनिज)
बाँदा

भारतीय गैर न्यायिक

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INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

(9)

02AE 959838

यह कि राज्य सरकार ने शासनादेश सं०-3236/86-2017-57(सा०)/2017 दिनांक 12.12.2017 सहपठित शासनादेश सं०-2169/86-2019-57/2017 टी०सी०-1 दिनांक 09.10.2019 एवं शासनादेश सं०-1735/86-2020-57(सा०)/2017 दिनांक 25.09.2020 के द्वारा प्रदेश में स्वस्थाने चट्टान किस्म (In-Situ-Rocks) किस्म के इमारती पत्थर यथा खण्डा गिट्टी, बोल्टर, पटिया, लाल मोरम आदि के खनन क्षेत्रों को ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से न्यूनतम 10 वर्ष अधिकतम 20 वर्ष की अवधि के लिये इस शर्त के अधीन स्वीकृत करने के निर्देश दिये है कि स्वस्थाने चट्टान किस्म के पत्थर के खनिजों पर प्रथम 10 वर्षों के लिये संदेय धनराशि बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर जो भी अधिक हो के आधार पर होगी तथा प्रत्येक 10 वर्ष पर संदेय धनराशि में 25 प्रतिशत की वृद्धि की रायेगी किन्तु अनुवर्ती वर्षों में संदेय धनराशि नियमावली में विनिर्दिष्ट रायल्टी दर से कम नहीं होगी तथा वार्षिक आकलित मात्रा पर प्रति घन मीटर की बोली प्राप्त कर नियम-27(3) के प्राविधानों के अन्तर्गत संशोधित चतुर्थ अनुसूची के अनुसार निर्धारित मासिक किश्त भुगतान विभागीय ई०एम०एम०-11 पोर्टल upmines.upsdc.gov.in पर करने के निर्देशों के अधीन स्वीकृत करने के निर्देश है।

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अब्दुल मन्नी अन्सारी
कानून परामर्शक

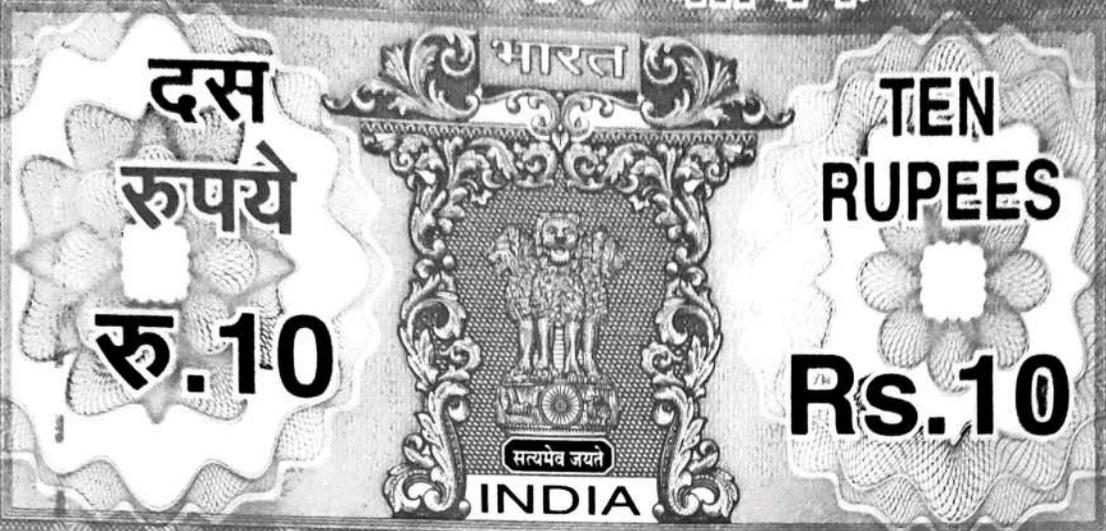
खान अधिकारी
बाँदा

४

(संतोष बजादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी (खनिज)
बाँदा

Sareyamsingh

भारतीय गैर न्यायिक



INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

(10)

02AE 959839

अतिरिक्त शर्तें

1. पट्टा विलेख के निष्पादन के उपरान्त खनन संक्रियायें तीन माह के अन्दर प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति के कुशल कारीगर की भांति करेगा।
2. पट्टेदार नियमावली-1963, नियम-35 के अनुसार पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमाचिन्ह को और खम्भे को परिनिर्मित करेगा और सदैव अनुरक्षित करेगा और अच्छी स्थिति में रखेगा तथा वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टेदार उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खननपट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये प्रपत्र ई0-एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टेदार उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा। यदि पट्टाधारक नियम-35 के उपबन्धों का उल्लंघन करता है तो प्रत्येक चूक के लिये प्रतिदिन रु0 25,000.00 की दर से शास्ति उदगृहित की जायेगी और ऐसी उदगृहित शास्ति को जमा करने पर चूक की दशा में उक्त धनराशि की कटौती खनन पट्टा के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से की जायेगी।

-11-

argam Singh

(अब्दुल गना अन्सारी)
खान परीक्षक

(संतोष बहादुर सिंह)
खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिल्लाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बाँदा



(11)

उत्तर प्रदेश UTTAR PRADESH

3. पट्टेदार/प्रतिनिधि प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित दो प्रतियों में जारी करेगा तथा तिथि सहित हस्ताक्षर करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-1963 के नियम-59 के अन्तर्गत शास्ति का भागीदार होगा।
4. 2.00 हे0 से अधिक क्षेत्रफल के पट्टाधारक को, पट्टा विलेख निष्पादित किये जाने से 02 वर्ष के भीतर स्टोन क्रेशर स्थापित करना अनिवार्य होगा।
5. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
6. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
7. पट्टाधारक को पट्टा समाप्ति के उपरान्त पर्यावरणीय स्वीकृति राज्य सरकार व अनुवर्ती प्रस्तावक के पक्ष में अन्तरित किये जाने में कोई आपत्ति नहीं होगी।
8. पट्टेदार नियमावली-1963, नियम-34 के अधीन उपबन्धित उपबन्धों के अनुसार जारी अनुमोदित खनन योजना और पर्यावरण अनापत्ति प्रमाण-पत्र में उल्लिखित निबन्धन एवं शर्तों का उल्लंघन करते हुये पाये जाने पर वह प्रत्येक चूक के प्रति अवसर के अनुसार रू0 50,000.00 की दर से ऐसी शास्ति के लिये दायी होगा।
9. खनन/परिवहन में जनधन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
10. पट्टेदार द्वारा मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।

-12-

Sangram Singh

(अब्दुल गनी अन्सारी)
खान पर्यवेक्षक

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी (खनिज)
बाँदा



उत्तर प्रदेश UTTAR PRADESH

(12)

11. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदार की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टेदार द्वारा किया जायेगा।
12. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टेदार को मान्य होगा।
13. पट्टेदार द्वारा राज्य अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी0सी0एस0, जिला खनिज फाउण्डेशन (डी0एम0एफ0) नियमानुसार जमा किया जायेगा।
14. पट्टेदार को खनन क्षेत्र में पहुंच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेवार होगा।
15. पट्टेदार को उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 यथा संशोधित एवं सुसंगत शासनादेशों एवं माननीय न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।
16. पट्टेदार स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा।
17. पट्टेदार नियमावली 1963 के नियम-73 के प्रावधानों के अन्तर्गत पूर्ववर्ती त्रैमास के संबंध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम0एम0-12 में जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर रू0 2000.00 की शास्ति का भागी होगा तथा पट्टेदार की ऐसी चूक, खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।

02AF 959841

Sangram Singh (अब्दुल गनी अन्सारी)
खान परीक्षक

खान अधिकारी
बाँदा।

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी (खनिज)
बाँदा

भारतीय गैर न्यायिक



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उत्तर प्रदेश UTTAR PRADESH

(13)

18. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टेदार तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (उ०प्र०) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
19. पट्टेदार को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरांत क्षेत्र का समतलीकरण कर वहाँ वृक्षारोपण करना होगा तथा उसकी सूचना खनिज कार्यालय में देना होगा।
20. खनन पट्टा स्वीकृति के पश्चात भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली-1963 के नियम-60 के अधीन युक्ति-युक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
21. पट्टेदार द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के व्यय पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अभिलेख जिला क्वैरी कार्यालय, बाँदा में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय के लिए राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।
22. खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति के बिना वन मार्ग से नहीं किया जायेगा।
23. स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 1963 के नियम-60 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।

02AF 959842

Sangram Singh (अबुल मनी अन्सारी)
कानून परामर्शदाता

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी (खनिज)
बाँदा



उत्तर प्रदेश UTTAR PRADESH (14)

24. नियमवावली-1963 के नियम-44 में उपबन्धित की गयी किसी शर्त का भंग करने पर पचास हजार रुपये की शास्ति/उद्ग्रहण के लिये दायी होगा। शास्ति की उक्त धनराशि जमा करने में विफल होने पर सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती कर ली जायेगी।
25. स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र(यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये जाने पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।
26. पर्यावरण स्वच्छता प्रमाण-पत्र में उल्लिखित शर्तों तथा उ0प्र0 उपखनिज (परिहार) नियमवावली, 1963 के नियम-34(4) के अनुसार निदेशालय द्वारा अनुमोदित खनन योजना में उल्लिखित शर्तों का पालन पट्टेदार को किया जाना आवश्यक होगा।
27. पट्टाधारक विहित लोडिंग सन्नियमों की पुष्टि करने विफल हो जाने पर ऐसे प्रत्येक चूक की दशा में रूपया पच्चीस हजार रुपये की शास्ति अधिरोपित की जायेगी। शास्ति की उक्त धनराशि जमा करने में विफल होने पर सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती कर ली जायेगी।

(अब्दुल मनौ अन्सारी)
खान पर्यवेक्षक

खान अधिकारी
बाँदा

(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बाँदा

-15-

Sangram Singh

भारतीय गैर न्यायिक

दस
रुपये

₹.10



TEN
RUPEES

Rs.10

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

(16)

02AE 959845

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

1. सुभाष सिंह, खान अधिकारी
2. अब्दुल गनी अन्सारी, खान पर्यटक
3. सन्तोष देवी, खानि 30

की उपस्थिति में जिलाधिकारी, बाँदा द्वारा हस्ताक्षरित:-

1. श्री देव सिंह 80 ला. श्रीमदन सिंह
के लगान पुत्री, बाँदा

2. Sagar Singh s/o Shri Jaseerat Singh
R/o Pehra, Kabra, Dist. Mahoba (U.P.)
की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित :-


जिलाधिकारी,
बाँदा।

Sangram Singh


अब्दुल गनी अन्सारी ;
खान पर्यटक

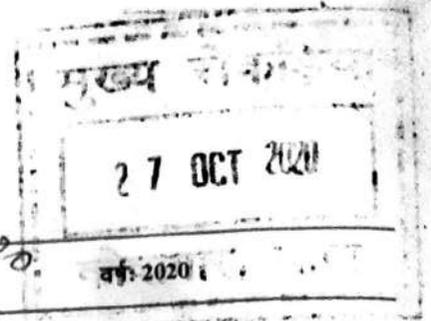

खान अधिकारी
बाँदा।


(संतोष बहादुर सिंह)
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
बाँदा

पट्टाधारक
का हस्ताक्षर

आवेदन सं०: 202000874003881

5767 जनरल प्रॉप की कीमत 1.02 विक्रय प्रमाणिका दिनांक 24-11-2020
 बही सं०: 1 5752 रजिस्ट्रेशन सं०: 3672



प्रतिफल- 69690000 स्टाम्प शुल्क- 1593960 बाजारी मूल्य - 0 पंजीकरण शुल्क - 696900 प्रतिलिपिकरण शुल्क - 100 योग : 697000
 310 नं० 30/2014

श्री संग्राम सिंह,
 पुत्र श्री जसवन्त सिंह
 व्यवसाय : व्यापार
 निवासी: नि पहरा तह व जि महोबा Sangram Singh



ने यह लेखपत्र इस कार्यालय में दिनांक 15/12/2020 एवं 01:27:56 PM बजे
 निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

MS
 श्रीमती माला सिंह
 उप निबंधक : नरैनी
 बांदा
 15/12/2020

निबंधक लिपिक





Analyzing for an Assured Future

NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Air Quality Analysis	AAQ-020623-01	07/06/2023

Issued To: Sangram Singh S/o Jaiwant Singh
Project Location: Granite (Khanda, Gitti & Boulder) Mine” Project at Gata No.- 1876, Village- Girwan, Tehsil- Naraini, District- Banda, U.P.

Sampling & Analysis Data

Sample Drawn By : NTL Representative
 Date of Sampling : 01/06/2023
 Sample Description : Ambient Air
 Sampling Plan & Procedure : SOP-AAQ/08
 Analysis Duration : 02/06/2023 to 07/06/2023
 Sampling Location : Project Site
 Average Flow Rate of SPM (m³/min.) : 1.14
 Average Flow Rate of Gases (lpm) : 1.0
 Sampling Instrument Used : RDS (PM₁₀) FPS (PM_{2.5}) With Gaseous Attachment
 Weather Condition : Clear

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	78.54	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	45.18	µg /m ³	60.0
3.	Sulphur dioxide (SO ₂)	IS:5182 Part-II	9.29	µg /m ³	80.0
4.	Nitrogen dioxide (NO ₂)	IS:5182 Part-VI	21.46	µg /m ³	80

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

Checked By

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Noise	AN-020623-02	07/06/2023

Issued To: Sangram Singh S/o Jaiwant Singh
Project Location: Granite (Khanda, Gitti & Boulder) Mine" Project at Gata No.- 1876,
 Village- Girwan, Tehsil- Naraini, District- Banda, U.P.

SAMPLING & ANALYSIS DATA

Sample Drawn On : 01/06/2023
 Sample Drawn By : NTL Representative
 Sample Location : Near Project Site
 Sample Received On : 02/06/2023
 Sample description : Ambient Noise
 Sampling Time : 24hrs

TEST RESULT

S. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1.	EQUIVALENT NOISE LEVEL (6.0 AM TO 10.0 PM)	53.6	dB(A)	Industrial Area	75	70
				Commercial Area	65	55
2.	EQUIVALENT NOISE LEVEL (10.0 PM TO 6.0 AM)	41.8	dB(A)	Residential Area	55	45
				Silence Zone	50	40

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Water	W-020623-03	07/06/2023

Issued To: Sangram Singh S/o Jaiwant Singh
Project Location: Granite (Khanda, Gitti & Boulder) Mine" Project at Gata No.- 1876,
 Village- Girwan, Tehsil- Naraini, District- Banda, U.P.

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
 Sample Received Date : 02/06/2023
 Sample Quantity : 2.0 Lt.
 Analysis Duration : 02/06/2023 to 07/06/2023
 Sampling Location : Near Project Site
 Sample Description : Ground Water

RESULTS Essential test as per IS:10500-2012

S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	6.94	-	6.0 - 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	181.0	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	72.50	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	36.27	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.148	mg/l	1	No Relaxation
10.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	5.02	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	640.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	197.0	mg/l	200	600
13.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	62.0	mg/l	200	400

MICROBIOLOGICAL REQUIREMENT

S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

Notes:

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- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Checked by
CHECKED BY

AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

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E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



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Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

170041/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2022

Date: 16/12/2022

To,

M/s

SHRI SANGRAM SINGH

GATA No. 1876, KHAND No. 01, AREA 2.02 Hac. Vill. GIRWA, Teh. NARAINI, BANDA, 210129

Application Id-
18645455

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI SANGRAM SINGH** located at **GATA No. 1876, KHAND No. 01, AREA 2.02 Hac. Vill. GIRWA, Teh. NARAINI, BANDA, 210129.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHRI SANGRAM SINGH granted for the period from 16/12/2022 to 31/12/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Granite Khanda/Gitti/Boulder	20200	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Granite Khanda/Gitti/Boulder.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Granite Khanda/Gitti/Boulder - 20200 Cu Meter/Year by opencast and semi mechanized mining in 2.02 hectare leased area at GATA No. 1876, KHAND No. 01, AREA 2.02 Hac. Vill. GIRWA, Teh. NARAINI, BANDA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC reference no. 239/Parya/SEIAA/5518-4782/2019, Dated- 11.08.2020 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Granite Khanda/Gitti/Boulder.
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Granite Khanda/Gitti/Boulder shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Granite Khanda/Gitti/Boulder collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. Consent fees if revised, shall be payable by industry from the date of its applicability.
18. Industry shall comply with the relevant provisions of Environmental Laws.
19. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**RAJENDRA
SINGH**

Digitally signed by RAJENDRA
SINGH
Date: 2022.12.16 19:29:42
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH

Digitally signed by RAJENDRA
SINGH
Date: 2022.12.16 19:30:00 +05'30'

Chief Environmental Officer (circle-2)